### FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

# COMMITTEE ON PUBLIC ACCOUNTS (2019-2021)

# FIFTY THIRD REPORT

(Presented on 4th July 2019)



SECRETARIAT OF THE KERALA LEGISLATURE THIRUVANANTHAPURAM 2019

# FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

# COMMITTEE ON PUBLIC ACCOUNTS (2019-2021)

### FIFTY THIRD REPORT

#### On

Paragraphs relating to Power, Taxes and Finance Departments contained in the Report of the Comptroller and Auditor General of India for the financial year ended 31<sup>st</sup> March 2012 (Revenue Sector)

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### INTRODUCTION

I, the Chairman, Committee on Public Accounts, having been authorised by the Committee to present this Report, on their behalf present the Fifty Third Report on paragraphs relating to Power, Taxes and Finance Departments contained in the Report of the Comptroller and Auditor General of India for the year ended 31st March 2012 (Revenue Sector).

The Report of the Comptroller and Auditor General of India for the year ended 31st March 2012 (Revenue Sector) was laid on the Table of the House on 19th March 2013.

The Committee considered and finalised this Report at the meeting held on lst July 2019.

The Committee place on records their appreciation of the assistance rendered to them by the Accountant General by the examination of the Audit Report.

Thiruvananthapuram, Ist July, 2019.

### V. D. SATHEESAN,

Chairman, Committee on Public Accounts.

### REPORT

# POWER, TAXES AND FINANCE DEPARTMENT

### TAXES AND DUTIES ON ELECTRICITY

### Tax administration

Government of Kerala levies duty and surcharge on the sale and consumption of electricity under Kerala Electricity Duty Act, 1963 and Kerala State Electricity Surcharge (Levy and Collection) Act, 1989. The rates are as follows:

Category	Electricity Duty	Surcharge
1	2	3
Duty payable on sale of energy by licensees	At the rate of six paise per unit on energy sold at a price of more than 12 paise per unit (under Section 3)	
Domestic and commercial consumers	10 per cent of the price indicated in invoice (under Section 4)	
Public Lighting	NIL	
Consumer of energy for agriculture purposes	10 per cent of the price indicated in invoice (under Section 4)	
	10 per cent of the price indicated in invoice (under Section 4)	
	10 paise per unit of energy consumed (under Section 4)	Maximum of 5 paise per unit
	1.2 paise per unit of energy generated and consumed	

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1	2	3
Interest	At a rate not exceeding 18 per cent (under Section 8)	At a rate not exceeding 12 per cent (under Section 5)

The Kerala Electricity Duty Act, 1963 and Rules made thereunder govern the levy of duty on the sale and consumption of electrical energy in the State. Power Department is under the control of the Secretary (Power) at the Government level and the Chief Electrical Inspector administers the Act.

Government of Kerala have appointed nine<sup>1</sup> licensees for the sale of electricity. The collection of duties and surcharge is through self assessment made by the licensees.

### Trend of receipts

Actual receipts from electricity duty during the last five years (2007-08 to 2011-12) along with the budget estimates during the same period is exhibited in the following table and graph.

(₹	in	crore)
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Year	Budget Estimates	Actual Receipts	Variation	Percentage of variation	Total tax receipts of the State	Percentage of actual receipts vis-a -vis total tax receipts	Percentage of growth
1	, 2	3	4	5	. 6	7	8
2007-08	250.01	39.04	(-) 210.97	(-) 84.38	13,668.95	0.28	22.84
2008-09	136.20	56.00	(-) 80,20	(-) 58.88	15,990.18	0.35	43.44
2009-10	47.24	24.78	(-) 22.46	(-) 47.54	17,625.02	0.14	(-) 55.75

1 KSEB, Cochin Shipyard, Cochin Port Trust, CSEZ, KINESCO (KINFRA), Rubber Park, Thrissur Corporation, KDHP, Munnar and Techno Park, Thiruvananthapuram.

1	2	3	4	5	6	7	8
2010-11	64.40	20.71	(-) 43.69	(-) 67.84	21,721.69	0.09	(-) 16.42
2011-12	29.31	21.28	(-) 8.03	(-) 27.40	25,718.60	0.08	(+) 2.75





The actual receipts from electricity duty was less than the budget estimate during the last five years.

### Working of Internal Audit Wing

The functioning of the Internal Audit Wing (IAW) of the Electrical Inspectorate is monitored by the Chief Electrical Inspector. The IAW consists of one Accounts Officer, one Administrative Assistant, one Senior Superintendent, five Upper Division Clerks and two Lower Division Clerks. Employees dealing with accounts and related subjects are selected for internal audit team. No regular training has been imparted to them. All the units are subjected to audit once in a year. Out of the 15 units planned for audit during 2011-12, 13 units have been audited. No separate internal audit manual has been prepared by the Department.

It is recommended that the IAW may be strengthened by imparting training to the persons deployed for audit and by preparing an Internal Audit Manual.

### **Results** of audit

In 2011-12 records of 10 units relating to Power department were test checked and under assessment/short levy of tax involving ₹ 11.54 crore were detected in 11 cases which fall under the following categories:

(₹ in crore)

Sl.No.	Categories	No. of cases	Amount
1	Short/non-levy of tax	10	11.49
2	Other lapses	1	0.05
	Total	11	11.54

The Department accepted under assessment and other deficiencies of ₹ 4.92 lakh in one case which was pointed out during the year 2011-12.

A few illustrative cases involving  $\mathbf{E}$  0.29 crore are mentioned in the following paragraphs.

#### Audit observations

Scrutiny of records of the Chief Electrical Inspectorate and various Electrical Inspectorates revealed several cases of non-compliance of the provisions of the Kerala Electricity Duty Act, 1963 and Kerala State Electricity Surcharge (Levy and Collection) Act, 1989 etc. and other cases as mentioned in the succeeding paragraphs in this chapter. These cases are illustrative and are based on a test check carried out in audit. Such omissions on the part of the Electrical Inspectors remain undetected till we conduct an audit. There is need for the Government to improve the internal control system.

### Non-levy of surcharge

(Chief Electrical Inspectorate, Thiruvananthapuram)

Kerala State Electricity Surcharge (Levy and Collection) Act, 1989 authorises licensees to collect and to pay to Governemt, Electricity Surcharge at 2.5 paise per unit. Interest at a rate not exceeding 12 per cent is leviable for the delayed payment of surcharge. Under the Kerala Elecricity Duty Act, 1963 licensees are liable to pay duty and surcharge prescribed under the Act. Kerala Electricity Duty Rules provides that the licensees shall submit monthly/annual returns.

It was noticed (January 2012) from the Duty Remittance Statement furnished by KINESCO Power and Utilities Private Ltd. That they sold 4,21,63,172 units of electrical energy to various HT consumers during 2010-11 for which they did not remit the surcharge due. Though the information was readily available with the Department, no action was taken to realise the dues. Non-levy of surcharge works out to ₹ 11.49 lakh including interest (upto December 2011).

The matter was pointed out to the Department (January 2012) and the Department stated that action would be taken to realise the same with penal interest.

The case was reported to the Government in March 2012; their reply has not been received (December 2012).

# Non-payment of electricity duty on self consumption of energy/excess transmission loss

### (Chief Electrical Inspectorate, Thiruvananthapuram)

Under Sections 3 and 4 of the Kerala Electricity Duty Act, 1963 the licensees under the Act are authorised to collect the Electricity Duty from the consumers and to pay it to the Government. As per explanation under Section 2(a) where a licensee to whom energy is supplied by the KSEB for supply to others, himself consumes any part of the energy, he shall be deemed to be a consumer in respect of energy so consumed and electricity duty is payable at the rate of 10 per cent of invoice price. The line loss admissible to Thrissur Municipal Corporation is eight per cent. As per schedule of Tariff with effect from 1 December 2007, energy charges for non domestic consumers above 500 kWh is ₹8.40/unit. As per the Act, duty collected from the consumers shall be remitted to Government before the expiry of the following month and interest at the rate of 18 per cent per annum is chargeable on the arrears.

It was noticed (January 2012) from the statements regarding remittance of duty filed by Thrissur Municipal Corporation that it had not paid electricity duty from April to June 2011, in respect of energy consumed for own purposes. It was also noticed that the assessee was claiming transmission loss in excess of permissible limit during the year. The nonpayment of duty in this regard works out to ₹11.07 lakh including interest.

When the matter was pointed out to the Department (January 2012), the Department stated that the licensee had not furnished the final accounts and no inspection had been conducted. Action would be taken to realise the amount at the time of inspection. Further report has not been received (December 2012).

The matter was reported to the Government (March 2012); their reply has not been received (December 2012).

## Short levy of electricity duty and interest thereon

(Chief Electrical Inspectorate, Thiruvananthapuram)

As per the tariff of the Kerala State Electricity Regulatory Commission, supply of electrical energy at a voltage exceeding 33 KV under normal conditions is classified as Extra High Tension (EHT) consumer and supply at 33 KV and 22 KV or 11 KV is considered as High Tension (HT) consumer. As per schedule of the Kerala Electricity Duty Act 1963, Electricity duty at 10 paise per unit is to be charged from industrial consumers taking supply of energy at 11 KV and above and in all other cases electricity duty at the rate of ten per cent of the price of energy indicated in the invoice including industrial consumers taking supply of energy at points below 11 KV. Government vide notification (August 2012) clarified that electricity duty at the rate of ten per cent of the energy charges shall be collected from the non industrial consumers. As per the Act, duty collected from the consumers shall be remitted to Government before the expiry of the following month and interest at the rate of 18 per cent per annum is chargeable on the arrears.

It was noticed (January that Kannan 2012) Devan Hill Plantation Co. (P) Ltd. (KDHP) electricity collected duty at the rate of 10 paise per unit instead of 10 per cent of invoice from nrice non-industrial eight<sup>2</sup> HT consumers during 2010-11 period the which resulted in short levy of electricity duty amounting to ₹6.78 lakh including interest (up to December 2011).

The matter was pointed out to the Department (January 2012) and the Department stated that inspection of accounts maintained by the assessee had not been conducted and action would be initiated to realise the electricity duty short levied along with interest and penal interest. Further report has not been received (December 2012).

<sup>2</sup> Edassery Eastend Hotel, EVM Hotel, Grand Plaza, KLD Board, KTDC Tea County, Lockhart, MS Hotels and Talliar.

The matter was reported to the Government (March 2012); their reply has not been received (December 2012).

Paragraph 7.1 to 7.8 contained in the report of the Comptroller and Auditor General of India for the year ended 31<sup>a</sup> March 2012 (Revenue Receipts)

[Notes furnished by Government on the above audit paragraphs are included as Appendix II]

1. The Committee enquired about the reason for non-settlement of the issues highlighted in the audit observation with regard to the Electricity Board. Additional Chief Secretary Power Department informed that the issues between Government and the Board were generally in three matters such as amount pending recovery, pension liability and subsidised amount that were being set off against the annual amounts which were supposed to be remitted to the Government. He added that eventhough statement of Accountant General was given to finance department in all the Board meetings for reconciliation, it was not done properly. He further added that huge amount was pending recovery from Kerala Water Authority.

2. The Committee opined that there was lack of clarity about the remittance of electricity duty and surcharge on whether it was to be retained by the Board or paid to the Government and it eventually led to audit objection. The department officials showed that as per certain circulars and orders the licencees needed to remit the surcharge directly to Government and also the board had to retain the electricity duty as contribution for funding terminal liability. The Committee suggested that in order to prevent such issues in future, a permanent system should be adopted to determine whether the outstanding to be retained by the Board or to be paid to Government at the end of every financial year. 3. While considering the audit observation about non-payment of electricity duty on self consumption of energy/excess transmission loss, the witness informed that according to the stay order of the Honourable High Court, hearing had been conducted to waive the interest of the Thrissur Municipal Corporation and the file regarding this was already submitted. The Committee demanded the department to furnish the latest position of the recovery process.

4. The Committee accepted the reply furnished in the audit para on short levy of electricity duty and interest thereon by Kannan Devan Hill Plantation Company (P) Ltd. and further directed the department to furnish the present status of the collection of arrears.

### Conclusions/Recommendations

5. The Committee opines that there was lack of clarity about the remittance of electricity duty and surcharge on whether it was to be retained by the Board or paid to the Government and it leads to audit objection. The Committee suggests that in order to avoid such confusions in future a permanent system should be adopted to guideline whether the amount received by KSEB as electricity duty is to be retained by the Board for funding its terminal liability or to be paid to Government at the end of every financial year.

6. The Committee demands the department to furnish the latest position of the recovery process initiated against Thrissur Municipal Corporation towards the defaulted duty remittance.

7. The Committee directs the department to furnish the present status of the collection of arrears of Kannan Devan Hill Plantation (P) Company Ltd. at the earliest.

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### NON-TAX RECEIPTS

### A. LOTTERIES

### Conduct of Lotteries in the State

### Introduction

The Lotteries (Regulation) Act, 1998 promulgated by the Government of India on  $7^{h}$  July 1998 was formed to regulate the system of lotteries in the States of India and empowered the States to regulate the business of lotteries. Lottery as defined in the Act, means a scheme, in whatever form and by whatever name called, for distribution of prizes by lot or chance.

Kerala is the pioneer state which started Government run lottery in India. The aim of conducting lotteries was to enhance the State non-tax revenue and providing a stable income source to the poor and the common. A separate Department called "Directorate of Lotteries" was formed in 1967 under the administrative control of Secretary (Taxes). The functions of the Department were computerised using a web based Lottery Information Management System (LIMS) in the year 2008 developed by a State PSU, M/s.KELTRON.

### Scope and methodology

The audit was conducted during January to May 2012 for the period from, 2006-07 to 2010-11 at the Directorate and selected units and at the selected offices of Commercial Taxes Department with a view to ascertain the efficiency and efficacy of the Department in revenue collection and employment generation. Before taking up the audit, an Entry Conference was held on 24 January 2012 with the Joint Secretary (Taxes and Commissioner of Commercial Taxes wherein the scope and methodology of audit was discussed. The Joint Secretary assured full co-operation in the conduct of the review. An Exit Conference was conducted with the Additional Secretary (Taxes) and Director of State Lotteries on 25 June 2012 wherein the audit findings were discussed in detail. The reply received (August 2012) from Department has been incorporated.

#### 806/2019.

### Organogram

The organogram of the Department is given below:



### Acknowledgement

The audit acknowledges the co-operation of the State Lotteries Department, the Commercial Taxes Department and M/s Keltron in providing the necessary information and records for audit.

### **Audit Findings**

### **Trend of Receipts**

The Lotteries Department projects the total sale proceeds of lotteries as the total revenue collection of the Department without excluding expenses relating to discount to agents, prize moneys, agents prizes, incentives etc. and other administrative expenses. An analysis of the total and net revenue for the period covered in audit revealed that despite steady increase in total revenue collection during the period, lotteries failed to provide significant contribution to the State revenue both tax as well as non tax revenue.

in group)

			·····	<b>.</b>	• •			· ·	(< 1	n crore
						5	8	ď		total
Year	Budget estimate	Actual Receipts	Percentage of variation	Total Expenditure	Net Revenue	Total Non tax revenue the state	Percentage of contribution non tax revenue	Total Tax revenue the State	Tax on paper lotteries	Percentage to tax revenue
2006-07	191.00	236.26	23.70	200.35	35.91	937.57	3.83	11941.82	5.50	0.05
2007-08	251.45	333.91	32.79	282,75	51.16	1209.55	4.23	13668.95	19.93	0.15
2008-09	420.00	484.76	15.42	382.11	102.65	1559.29	6.58	15990.18	28.07	0.18
2009-10	474.60	625.74	31.85	513.03	112.71	1852.22	6.09	17625.02	29.62	0.17
2010-11	694.60	557.69	-19.71	470.44	87.25	1930.79	4.52	21721.69	24.15	0.11

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It would be seen from the above that the percentage of variation between the Budget estimates and actual was more than 15 per cent in all the years. The actual receipts during 2010-11 were 19.71 per cent less than the budget estimates. The huge variation indicates that the budget estimates were not realistic.

After this was pointed out, the Department intimated that the decrease in actual receipts during the year 2010-11 was due to the cancellation of draws consequent upon the High Court orders.

### System defects

The following defects were noticed on scrutiny of the data of LIMS installed in the Department.

### Non utilisation of barcode/secret code system

LIMS has provision for ensuring the genuineness of the ticket before payment of prizes, through "barcode (secret code) reader". As per Rule 9 (9) of the Kerala Paper Lotteries (Regulation) Rules 2005, criminal proceedings shall be initiated against those who produce forged tickets.

As per the data obtained from LIMS for the period 2008-2011, 118 multiple claims1 were received against 91 prize winning tickets. In 67 cases, amounts aggregating to ₹ 73,200 were paid to the second claimant. The remaining 51 cases involving prize money of ₹ 67,800 were not settled and are pending verification. It was noticed that admitting of false claim was due to non-reading the barcode of the ticket to ascertain genuineness of the ticket.

After this was pointed out, the Department admitted that in some cases payments were made without reading barcode, however now prize payments are made after reading the barcode of the tickets with computer scanner and ascertaining its genuineness. It was also intimated that criminal proceedings were initiated in one case. Thus non-observance of the system resulted in admitting multiple claims and disputes in distribution of the prizes.

1 Claim submitted by more than one person on a single lottery ticket.

# It is recommended that the Department may ensure that provisions for ascertaining the genuineness of tickets before payment of prizes are strictly observed by the Department.

Paragraph 8.1 to 8.1.5.2 contained in the report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March 2012 (Revenue Receipts)

[Notes furnished by Government on the above audit paragraph is included as Appendix II]

8. While considering the audit observation about non-utilisation of barcode/Secret code system, the Committee enquired why the department made prize payments without reading barcode. The officer from the office of the Accountant General informed that prize amount was being distributed only after verifying the barcode. He added that eventhough department had asserted of no duplication after the implementation of LIMS, defects were still persisted on a review conducted in 2016-17.

9. The witness, Secretary, Taxes Department informed that it was happening in certain cases where agents were giving out prizes upto ₹5000 on fake tickets. He added that actually agents were suffering losses.

10. The Committee opined that any how, the system lost its credibility by giving the prize amount without ascertaining the genuineness of the tickets. Illegal lotteries were deliberately introduced inorder to defeat the credibility of State lotteries. Therefore, the Committee suggested that department should be more vigilant to deal with illegal lotteries and insisted that the prize amount should be given out only after checking the genuineness of the ticket.

11. The witness, Secretary, Taxes department appraised that problem had already been settled after the implementation of the software. He added that certain claimants approached the agents with fake tickets and were paid out immediately. The agents could be aware of the delude only when it was produced before department for checking. The Committee came to know that there was no mechanism at the agent level to check the genuineness of the ticket. 12. When the Committee enquired about the mechanism to read the barcode, it was informed that software in the department could read both ticket number and secret code with the help of scanner. But the agents could only read the ticket number and not the secret code. Presently certain security features were included in the tickets and training was given to the agents to enable them to check the genuineness of tickets. The Committee suggested that specific direction should be given to the agents to give out the prize money only after reading the barcode.

13. The Committee came to know that non-observance of guidelines resulted in admitting multiple claims and disputes in distribution of prizes. Therefore, the Committee recommended that the department must ensure the genuineness of the tickets before making payment and strictly adhere to the guidelines in this regard.

### Conclusions/Recommendations

14. The Committee opines that illegal lotteries were deliberately introduced in order to defeat the credibility of state lotteries. Therefore the Committee suggests that departments should be more vigilant in dealing with illegal lotteries and insists that the prize amount should be given out only after checking the genuineness of the ticket.

15. The Committee points out that there was no mechanism at the agent level to check the genuineness of the ticket. So the Committee recommends that specific direction should be given to the agents to give out the prize money only after reading the barcode.

16. As non-observance of guidelines resulted in admitting multiple claims and disputes in distribution of prizes, the Committee recommends that the department must ensure the genuineness of the tickets before making payment and strictly adhere to the guidelines in this regard.

### Absence of validation controls in LIMS

LIMS has provisions to check the number of prizes offered and paid for each scheme of lottery. The number and the amount of prizes to be paid in each draw are fed in LIMS. Audit analyzed the data relating to prizes offered vis-a-vis prizes paid available in the LIMS during the period from August 2008 to September 2010 and found that the Department had distributed 30,262 prizes involving ₹ 25.80 lakh in excess of the number of prizes offered in 66 draws. The excess grant of the prizes shown by the LIMS needs investigation. Besides, validation controls need to be put in place in the system to ensure that prizes distributed match with the prizes offered.

After this was pointed out, the Government stated that the matter is being investigated and report would be submitted.

### Software certification

The Department had initiated the software certification for LIMS and the first phase of certification by Standardisation Testing and Quality Certification (STQC) started on 8 March 2010. Neither work order nor payment was released by the Government so far and STQC discontinued the certification process.

The cash accounting of the district lottery offices relies entirely on the LIMS. Even after the lapse of four years from its implementation, the accuracy and reliability of the software was not tested by a competent authority to ensure that all the system controls exist.

After the case was pointed out in audit, the Department stated that steps had been taken for software certification.

# Mistake in publication of prize winning lottery ticket

As per Rule 8 of Kerala Paper Lotteries (Regulation) Rules 2005, draws of each lottery are conducted by the Government under the supervision of a panel of judges approved by the Government using tokens and manually operated drums and the results announced after verification with the list of unsold tickets.

The second prize of Thiruvonam Bumper Lottery-2011 won by ticket number IR-339602 was wrongly published as TH-339602. Accordingly, the purchaser of ticket number TH-339602 made a claim and after verification the claim was rejected by the Department since the prize was won by ticket No. IR-339602. The necessary corrections were made by the Department through print and visual media. However, taking into account the mental agony suffered by the claimant, for non disbursal of his claim, the Government accorded sanction of ₹ 2 lakh as special compensation vide Government Order dated 29 May 2012. The Department stated that this might be due to a mistake in the computer system and strict preventive measures were being taken to ensure correct uploading of results.

However, the fact remains that in addition to the mental agony suffered by the incorrect claimant, the mistake has resulted in a compensation of  $\gtrless$  2 lakh paid by the Department.

### Repeated winning of prizes by persons from particular addresses

The data regarding prize winning tickets from LIMS were analysed to ascertain the trend if any and it was noticed that out of 1,162 major prizes (Above  $\overline{\mathbf{x}}$  one lakh) amounting to  $\overline{\mathbf{x}}$  216.19 crore claimed during 2008-09 to 2010-11, 344 prizes (29.6 per cent) amounting to  $\overline{\mathbf{x}}$  27.31 crore were claimed by persons residing in other States. Out of the 344 prizes, 69 prizes (20.06 per cent) amounting to  $\overline{\mathbf{x}}$  3.94 crore were won repeatedly by persons residing at 30 households in Mumbai. This is a pointer to the possibility of fraudulent practice in claiming prizes.

After the case was pointed out in audit, the Department stated that claims submitted from Thane and Mumbai in Maharashtra were referred to Crime Branch, Economic Offences Wing, Thiruvananthapuram. It was also stated that the matter has been taken up with the Government and due to stringent action, the number of outside claims received seemed reduced.

# It is recommended that the Department may pursue the cases with the crime branch for ensuring credibility.

### Non preparation of scheme wise and draw wise accounts of lotteries

LIMS software provides facility for finalisation of accounts of lotteries – scheme wise and draw wise. However, it was noticed that the Department was not preparing the accounts of lotteries scheme wise/draw wise. Thus three lotteries that suffered loss of ₹ 1.33 crore could not be stopped immediately. Of these lottery 'Adithya' was stopped after 22 draws while 'Aiswarya' and 'Amulya' were stopped after five and four draws respectively.

Audit recommends that the Department may finalise accounts of lotteries scheme wise and draw wise for the efficient conduct of lotteries.

### Lack of adequate safeguards in handling of cash

The daily cash collection in the DLOs ranged from  $\vec{\mathbf{x}}$  22 lakh to  $\vec{\mathbf{x}}$  89 lakh on the test checked days in the selected districts. This amount is remitted into the bank account only on the next day. It was stated that this amount is kept in a cash chest and no security personnel for safeguarding the cash overnight was provided. Facilities like counting machines or fake currency detectors had not been provided in the DLOs so as to enable speedy sales, safe and accurate handling of the money received, remitted or distributed.

After the case was pointed out in audit, the department stated that steps had been taken for implementation of e-payment. However, no time frame has been fixed for the same.

It is recommended that a time frame for e-payment may be fixed and adequate security measures and necessary facilities may be provided till full fledged e-payment is established in the Department.

# Absence of data to assess the progress made in providing employment

Providing a stable income source to the poor and the common is one of the aims of the Department. But no data was available with the department to analyse and compare the figures periodically to ascertain the progress made in this regard. Further, audit analysis of the prizes distributed to agents during 2010-11 revealed that out of 214 prizes amounting to  $\vec{x}$  810.29 lakh, two<sup>2</sup> agents had got  $\vec{x}$  447.21 lakh in 122 prizes. It was 55.19 per cent of the total amount indicating monopoly of the agents.

After this was pointed out, the Department stated that eventhough no authenticated reports are available with the Department, it was assumed that the persons who are engaged in indirect employment would be around five to ten times the number of registered agents. It was stated that the tentative number of registered agents was about 40,000. Out of these, active agents were stated to be

2 M/s.Manjoo Lottery and M/s.Meenakshi Lucky Centre

around 20,000. The above facts indicate that the Department does not have actual figures of registered agents and achievement of the objective that lottery is providing a stable income source to the poor and the common is not being monitored.

### It is recommended that the Department may ensure a databank of all the persons involved directly or indirectly by making suitable provisions in the software LIMS and obtaining information from all persons involved.

Paragraphs 8.1.5.3 to 8.1.5.9 contained in the report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March 2012 (Revenue Receipts)

[Notes furnished by Government on the above audit paragraphs are included as Appendix II]

17. When enquired about the audit observation about absence of validation control in LIMS, the witness informed that considering the difficulty in entering small prizes, prizes were entered in bulk while implementing the software in 2008. He added that audit observation was upto 2010, the year in which barcode scanning was introduced.

18. The Committee was surprised to note that  $\overline{\mathbf{x}}$  25.80 lakh was lost by the Government in 66 draws. The Committee remarked that the department was betrayed by many fake claims through forged tickets. When enquired about the steps taken to recover the lost amount, the witness informed that since the cases were bygone, it was very difficult to trace the details.

19. The Committee came to know that the agents were empowered to distribute the prize money upto  $\gtrless$  5000. Eventhough identity of the agents was available with the department, the agents had no details on the identity of the persons who claimed prize money through them.

20. Therefore, the Committee recommended that in order to avoid multiple claims, department should either issue bar code reader to the agents or direct all the authorised agents to maintain a register to write down the details of claimants as well as to retain their Aadhar copies.

21. While considering the audit para about software certification, an officer from the Office of the Accountant General informed that testing of accuracy and reliability of the software by Standardisation Testing and Quality Certification (STQC) had been discontinued half way. The Secretary, Taxes department informed that they were planning to introduce a new software. The officer from the office of the Accountant General informed that whenever the software got modified testing needed to be done by an accredited agency and a certificate in this regard should also be obtained and the whole process involved considerable expenditure.

22. The Committee decided to recommend that in order to ensure the accuracy and reliability of the software, and to ensure that all the system controls exist proper software testing should be done by a competent authority.

23. The Committee approved the report furnished by the department on the paragraph 8.1.5.5.

24. While considering the audit objection about repeated winning of prizes by persons from particular addresses, the Committee enquired about its present status and the ways to find out the repeated addresses in the software. The witness informed that repeated winning of prizes had been considerably reduced since the amount were transferred to the account of concerned persons instead of paying through cheque/DD as it was done previously. He added that claims from Bombay based addresses had been ceased since it was re-examined by a Committee constituted in the department and issued the prize amount only after obtaining the reason, for buying tickets from another state, in writing.

25. While observing about Crime Branch enquiry in the audit para, the Committee directed the Taxes department to furnish the present status of the Crime Branch enquiry conducted on repeated winning of prizes by persons from particular addresses. The witness agreed to do so.

26. While considering the audit observation about non-preparation of scheme-wise and draw-wise accounts of lotteries, an officer from the office of the Accountant General remarked that eventhough LIMS software provided facility for finalisation of accounts of lotteries it could not be ascertained that whether a

particular draw was success or not. Therefore, the Committee decided to recommend that in order to conduct the lotteries efficiently and to ascertain the profit and loss of individual draws, the department should finalise the accounts of lotteries in scheme wise and draw wise.

27. When enquired about the running lotteries, the witness replied that seven weekly lotteries were there in addition to Bumber lottery. The Committee then stressed the importance of maintaining state lotteries so as to prevent the penetration of other state lotteries that were mainly of gambling nature. Then the Committee remarked that a tendancy for addiction to lotteries could be seen in certain sections of the public and it would cause certain social implications. The Committee opined that the department could conduct a study on the addiction of lotteries with the help of any research institutions.

28. When the Committee enquired about the lack of adequate safeguards in handling of cash, an Officer from the Office of Accountant General informed that department had commenced e-payment facility. The Committee accepted the reply.

29. While considering the audit observation about absence of data to assess the progress made in providing employment, the Committee enquired whether there was any account about the number of persons who were employed in this sector. The witness replied that persons who registered according to the software and persons who registered in the welfare Board were only available with the department. When the Committee enquired about the number of persons who registered in the welfare board, the witness replied that 54811 persons got registered upto 31-3-2017 according to the data available with the department.

30. An officer from the office of the Accountant General informed that there exists illegal and fake lotteries. He suggested that if all the agents were brought under the monitoring of the department the persons who were selling lotteries could be identified and hence fake lotteries could be prevented to a greater extent.

31. The witness remarked that the agents were selling lotteries directly and indirectly. The department was not aware of the sub agents and other retailers who were employed in this field. The Committee came to know that due to those reasons exact employability in this field could not be ascertained. Therefore, the Committee recommended that department should upkeep a data bank of all the persons involved directly or indirectly in the field of lottery selling by making suitable provisions in LIMS software. The Committee also directed the department to take strict measures to ensure effective prevention of counterfeit lotteries.

32. The Committee expressed its displeasure over the fact that huge amount was spent for advertisement. Therefore, the Committee recommended that the department should examine the need and method of advertisement done for selling lotteries and to check whether the amount spent for advertisement could be reduced.

### Conclusions/Recommendations

33. The Committee came to know that the agents were empowered to distribute the prize money upto ₹5000. Even though identity of the agents was available with the department, the agents had no details on the identity of the persons who claimed prize money through them. Therefore the Committee recommends that in order to avoid multiple claims, department should either issue barcode reader to the agents or direct all the authorised agents to maintain a register to write down the details of claimants as well as to retain their Aadhar copies.

34. Regarding software certification, the Committee recommends that in order to ensure the accuracy and reliability of the software and to ensure that all the system controls exist, proper software testing should be done by a competent authority.

35. The Committee takes note of the repeated claims with dubious nature from particular addresses outside the state and directs the department to furnish report on the present status of the Crime Branch enquiry conducted on such cases.

36. The Committee opines that eventhough LIMS software is having a provision for finalisation of accounts of lotteries it is not possible from it to ascertain whether an individual draw is a success or not. Therefore the Committee recommends that in order to conduct the lotteries efficiently and to ascertain the profit and loss of individual draws, the department should finalise the accounts of lotteries in scheme wise and draw wise.

37. The Committee remarks that a tendency for addiction to lotteries could be seen in certain sections of the public and it would cause certain negative social implications. The Committee opines that the department should conduct a study on the addiction of lotteries with the help of any research institution.

38. The Committee observes that the whereabouts of the sub agents and other retailers are unknown to the department and hence the exact employability in this field could not be ascertained. Therefore the committee recommends that the department should upkeep a data bank of all the persons involved directly or indirectly in the field of lottery selling by making suitable provisions in LIMS software. The Committee also directs the department to take strict measures to ensure effective prevention of counterfeit lotteries.

39. The Committee expresses its displeasure over spending huge amount by Lottery Department for advertisement purposes and recommends that the department should examine the need and method of advertisement done for selling lotteries and to check whether the amount spent for advertisement could be reduced to a certain extent.

### **INTEREST RECEIPTS**

### Non-realisation of interest on loans

Under the provisions of Article 234 of the Kerala Financial Code Volume I Chapter IX, before sanctioning and disbursing a loan the sanctioning authority is required to specify the terms and conditions including the date of commencement of payment of installments, the periodicity and time within which each loan has to be fully repaid with interest due. Interest is to be determined on the balance of loan outstanding till the dues are fully paid. Any default in the payment of interest upon a loan or in the repayment of the principal, the authority concerned should immediately take steps to get the default remedied Further, the Government in its circular<sup>4</sup> instructed the Administrative Departments to maintain a separate register to closely monitor remittance of principal loan and interest and issue demand notices to defaulters.

Government sanctions interest bearing loans to institutions<sup>3</sup> and individuals for various The loans ie. purposes. principal and interest as prescribed are recoverable within a stipulated period in equal periodical installments as per terms and conditions of the sanction orders. In case of default in repayment of loan or any installment of loan or any installment or interest due as per the terms and conditions of the sanction, penal interest is chargeable form loanees

3 Commercial and public sector undertakings, co-operative societies, Local bodies, Industries etc.

4 Circular No.56/98/Fin. Dated 10 August 1998.

Mention was made in paragraph 10.1 of the Report of the Comptroller and Auditor General of India (Revenue Receipts) for the year ended 31 March 1997 highlighting the short comings during the years 1992-93 to 1995-96 regarding recoveries of interest on loans and advances. The Public accounts Committee (PAC 2001-2004) in their 47<sup>th</sup> Report recommended that separate centralised control mechanism should be evolved in Finance Department for the co-ordination and effective monitoring of recovery of loans and interest and for that the Finance Department may issue instructions to the concerned authorities for compliance of guidelines in this regard. To ensure compliance of instructions and monitor recoveries in the Finance Department was required to scrutinise the records from time to time. However, a separate centralised control mechanism in Finance Department for the effective monitoring of recovery of loans and interest as recommended by the PAC has not been implemented so far. Due to the absence of monitoring action on the part of the Department, interest and penal interest amounting to ₹ 17.02 crore continued to be outstanding on 31 loans sanctioned between 1979 and 2009 as given detailed in Appendix III.

Further, in respect of 101 cases, the terms and conditions have not been fixed while sanctioning the loan during the period from 1982 to 2010 which resulted in non-levy of interest of ₹ 189.56 crore including penal interest as detailed in **Appendix III.** 

After this was pointed out (July 2012) the Government stated (August 2012) that for the co-ordination and effective monitoring of recovery of loans sanctioned by the Government, the Finance Department had issued instruction to all the Administrative Departments and the Heads of various Departments to initiate urgent action to fix the terms and conditions of past cases of loans and also to take steps for repayment of the instalments of loans and interest dues.

Paragraph 8.2 contained in the report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March 2012 (Revenue Receipts)

[Notes furnished by Government on the above audit paragraph is included as Appendix II]

40. While considering the audit observation about non-realisation of interest on loans, the Committee enquired about the particular cases mentioned in the audit para. The witness, Joint Secretary Finance department informed that steps would be taken by the department to add interest provision in the software and remarked that most of the administrative department did not respond eventhough they were reminded regularly. He added that interest receipts from Public Undertakings were getting reduced year by year. When the Committee enquired about the reason for that, the witness informed that none of the institutions repaid the loan systematically and moreover, loan taken as for working capital was utilised to distribute salary and bonus. Some companies avail loans towards purchase of raw materials also. After a period of time loans were written off without making repayment. The witness added that majority of the loanee companies were not functioning presently. During the last Onam season about  $\overline{\xi}$  50 crore was given to these companies as working capital. But the amount was utilized for giving Bonus and like issues other than productive purposes.

41. The Committee was displeased to note that earlier recommendation of the Committee in this regard had not been implemented so far. An officer from the Office of the Accountant General informed that eventhough in the action taken statement of the Finance department it was stated that details of administrative departments would be forwarded to PAC, AG and Legislature Secretariat, none of the departments gave the details so far.

42. The Committee was of the opinion that if the department implemented a separate centralised control mechanism, as in the earlier recommendation of the Committee, penal interest amounting to  $\overline{<}$  17.02 crore could have been avoided. Therefore, the Committee reiterated its earlier recommendation that a separate centralised control mechanism should be evolved in Finance Department for the co-ordination and effective monitoring of recovery of loans and interest and for that the Finance Department may issue instructions to the concerned authorities for compliance of guidelines in this regard. Strict measures should also be taken to obtain half yearly statements from the loanees.

43. The Committee directed the Finance department to take measures to keep track of the repayments including interest against the loans released by Government to various institutions and the details of loans that were written off.

### CONCLUSIONS/RECOMMENDATIONS

44. The Committee opines that if the department implemented a separate centralised control mechanism as in the earlier recommendation of the Committee (2001-2004), penal interest amounting to  $\overline{<}$  17.02 crore could have been avoided. The Committee reiterates its earlier recommendation that a separate centralised control mechanism should be evolved in Finance Department for the co-ordination and effective monitoring of recovery of loans and the interest thereon. The Committee also directs that the Finance Department should issue instructions to the concerned authorities for compliance of guidelines in this regard. Strict measures should also be taken to obtain half yearly statements from the loanees.

45. The Committee directs the Finance Department to take measures to keep track of the repayments including interest against the loans released by Government to various institutions and the details of loans that were written off.

Thiruvananthapuram, 1st July, 2019. V. D. SATHEESAN, Chairman, Committee on Public Accounts.

806/2019.

### APPENDIX-I

# SUMMARY OF MAIN CONCLUSIONS/RECOMMENDATIONS

Sl. No.	Para No.	Department Concerned	Conclusions/Recommendations
1	2	3	4
1	5	Power	The Committee opines that there was lack of clarity about the remittance of electricity duty and surcharge on whether it was to be retained by the Board or paid to the Government and it leads to audit objection. The Committee suggests that in order to avoid such confusions in future a permanent system should be adopted to guideline whether the amount received by KSEB as electricity duty is to be retained by the Board for funding its terminal liability or to be paid to Government at the end of every financial year.
2	6	Power	The Committee demands the department to furnish the latest position of the recovery process initiated against Thrissur Municipal Corporation towards the defaulted duty remittance.
3	7	Power	The Committee directs the department to furnish the present status of the collection of arrears of Kannan Devan Hill Plantation (P) Company Ltd. at the earliest.
4	14	Lotteries	The Committee opines that illegal lotteries were deliberately introduced in order to defeat the credibility of state lotteries. Therefore the Committee suggests that departments should be more vigilant in dealing with illegal lotteries and insists that the prize amount should be given out only after checking the genuineness of the ticket.

1	2	3	4
5	15	Lotteries	The Committee points out that there was no mechanism at the agent level to check the genuineness of the ticket. So the Committee recommends that specific direction should be given to the agents to give out the prize money only after reading the barcode.
6	16	Lotteries	As non-observance of guidelines resulted in admitting multiple claims and disputes in distribution of prizes, the Committee recommends that the department must ensure the genuineness of the tickets before making payment and strictly adhere to the guidelines in this regard.
7	33	Lotteries	The Committee came to know that the agents were empowered to distribute the prize money upto $\overline{<}$ 5000. Even though identity of the agents was available with the department, the agents had no details on the identity of the persons who claimed prize money through them. Therefore the Committee recommends that in order to avoid multiple claims, department should either issue barcode reader to the agents or direct all the authorised agents to maintain a register to write down the details of claimants as well as to retain their Aadhar copies.
8	34	Lotteries	Regarding software certification, the Committee recommends that in order to ensure the accuracy and reliability of the software and to ensure that all the system controls exist, proper software testing should be done by a competent authority.

1	2	3	4
9	35	Lotteries	The Committee takes note of the repeated claims with dubious nature from particular addresses outside the state and directs the department to furnish report on the present status of the Crime Branch enquiry conducted on such cases.
10	36	Lotteries	The Committee opines that eventhough LIMS software is having a provision for finalisation of accounts of lotteries, it is not possible from it to ascertain whether an individual draw is a success or not. Therefore the Committee recommends that in order to conduct the lotteries efficiently and to ascertain the profit and loss of individual draws, the department should finalise the accounts of lotteries in scheme wise and draw wise.
11	37	Lotteries	The Committee remarks that a tendency for addiction to lotteries could be seen in certain sections of the public and it would cause certain negative social implications. The Committee opines that the department should conduct a study on the addiction of lotteries with the help of any research institution.
12	38	Lotteries	The Committee observes that the whereabouts of the sub agents and other retailers are unknown to the department and hence the exact employability in this field could not be ascertained. Therefore the committee recommends that the department should upkeep a data bank of all the persons involved directly or indirectly in the field of lottery selling by making suitable provisions in LIMS software. The Committee also directs the department to take strict measures to ensure effective prevention of counterfeit lotteries.

1	2	3	4
13	39	Lotteries	The Committee expresses its displeasure over spending huge amount by Lottery Department for advertisement purposes and recommends that the department should examine the need and method of advertisement done for selling lotteries and to check whether the amount spent for advertisement could be reduced to a certain extent.
14	44	Finance	The Committee opines that if the department implemented a separate centralised control mechanism as in the earlier recommendation of the Committee (2001-2004), penal interest amounting to $\overline{<}$ 17.02 crore could have been avoided. The Committee reiterates its earlier recommendation that a separate centralised control mechanism should be evolved in Finance Department for the co-ordination and effective monitoring of recovery of loans and the interest thereon. The Committee also directs that the Finance Department should issue instructions to the concerned authorities for compliance of guidelines in this regard. Strict measures should also be taken to obtain half yearly statements from the loanees.
15	45	Finance	The Committee directs the Finance Department to take measures to keep track of the repayments including interest against the loans released by Government to various institutions and the details of loans that were written off.

Cds AG OBSERVATIONS   REMEDIAL MI     Tax Administration   No Comments     Government of Kerala levies duty and surcharge on the sale and consumption of feetricity under Kerala Electricity Duty Act, 1963 and Kerala State Electricity Surcharge (Levy and Collection) Act, 1989. The rate are as follows:   No Comments     Duty parable on sale of At the rate of six paige per proce of more than 12 paise per ut funder   Surcharge   Surcharge     Duty parable on sale of At the rate of six paige per proce of more than 12 paise per ut funder   Surcharge   Surcharge     Duty parable on sale of At the rate of six paige per proce of more than 12 paise per ut funder   Surcharge   Surcharge     Duty parable on sale of At the rate of six paige per encropy by increases   No Commental   Surcharge     Duty parable on sale of At the rate of six paige per encropy by increases   Surcharge   Surcharge     Duty parable on sale of At the rate of six paige per encropy by increases   Surcharge   Surcharge     Duty parable on sale of the price   Surcharge   Surcharge   Surcharge     Duty parable on sale of the price   Surcharge   Surcharge   Surcharge     Duty parable on sale of the price   Surcharge   Surcharge   Surcharge     Duty parable   Surcharge   Surcharge   Surcharge   Surcharge     Duty parable   Surcharge   Surcharge   Surcharge   Surcharge  <	THE YEAR ENDED 31/03/2012 [REVENUE RECEIPTS]
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Inspectorate is monitored by the Chief Electrical Inspector. The Superintendents (Accounts & Duty audit wing of C IAW consists of one Accounts Officer, one Administrative and K), and Junior Superintenden Assistant, one Senior Superintendent, five Upper Division clerks (Budget/Finance) for preparing the Internal Audi and two Lower Division clerks. Employees dealing with accounts Manual as far as the Department of Electrical and two Lower Division clerks. Employees dealing with accounts Manual as far as the Department of Electrical and trelated subjects are selected for internal audit team. No Inspectorate is concerned. The CEI has informed regular training has been imparted to them. All the units are that in case of permanent Internal Audit wing for subjected to audit once in a year. Out of the 15 units planned for subjected to audit manual has been imparted by the Department. It is recommended that the IAW may be strengthened by I. Accounts Officer (in the scale of Administrativ imparting training to the persons deployed for audit and by Assistant) preparing an Internal Audit Manual.	Audit Observations Audit Observations Scrutiny of records of the Chief Electrical Inspectorate and various proposal for the same form the CEI. Two Electrical Inspectorates revealed several cases of non-compliance of temporary ' Internal Audit wing were also the provision in the Kerala Electricity Duity Act, 1963 and Kerala constituted for conducting Internal Audit wing were State Electricity Surcharge (Levy and Collections) Act, 1989, etc and Chief Electrical Inspectorate and its subordinale other cases as mentioned in the succeeding paragraphs in this Offices. Chapter. These cases are illustrative and are based on a test check carried out in audit. Such omissions on the part of the Electrical Inspectorate and its subordinale inspectors remain undetected till we conduct an audit. There is need for the Government to improve the internal control system.	won evy or surcharge It was noticed January 2012from the duty remittance Statement The Chief Electrical Inspector has reported th it furnished by KINESCO Power and Utilities Private Ltd. that they the total dutiable units was 4,21,63,172 where is sold 42163172 units of electrical energy to various HT Consumers the licensee had remitted surcharge fur during 2010-11 for which they did not remit the surcharge due. 4,29,27,899 units, resulting an excess remittante Though the information was readily available with the Department, of Rs.22,548/- The total amount remitted is no action was taken to realise the dues. Non levy of surcharge Rs.10,66,086/- Out of this Rs.3,02106/- w <sub>i</sub> s
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works out to Rs11.49 lakh including interest (up to December remitted to KSEB and Rs 70,3,980/-remitted to 2011). The matter was pointed out to the Department (January Government account. The amount collected by 2012) and the Department stated that action would be taken to KSEB has yet not been transferred to Government realise the same with penal interest. The case was reported to the account. According to the CBI no arread the the action would be taken to KSEB has yet not been transferred to Government realise the same with penal interest. The case was reported to the account. According to the CBI no arread the to the been transferred to the account to KNEP has informed that the taken to be account to the account the case was reported to the account the content to the case was reported to the account the content to the case was reported to the account the content to the case was reported to the account the content to the case was reported to the account the case base in the case was reported to the account the case base in the case was reported to the account the case base in the case was reported to the account the content to the case was reported to the account the case base in the case was reported to the account the case base in the case was reported to the account the case base in the case was reported to the account the case base in the case was reported to the account the case base in the case was reported to the account the case base in the case was reported to the account the case base in the case was reported to the account the case was reported to the case was reported to the account the case was reported to the account the case was reported to the case was reported to the case was reported to the account the case was reported to the case was reported to the case was reperted to the case was reported to the case was	M/s KINESCO Power Utilities (P) Ltd along with monthly invoices till 08/2010. The Electric	directed the licensees to remit the surcharge directly to Government w.e.f.2010 onwards. Hend KSEB has dispensed with the levying of surcharge since september,2010.	KSEB has also pointed out that as per clause [k] pl schedule (c; of Annexure I G.O [P] No.46/2014/ PD dated 31 <sup>st</sup> October 2013, Government agred and permitted that the electricity duty collected [y	KSEB for the period from 01.04.2008b31.03.2012to be retained in the Kerala StateElectricity Board Limited as its contribution 4funding the terminal liability. Hence KSEB Ltd	permitted to retain the surcharge collected from KINESCO during the period 04/2010 to 07/2010	<u>Non Payment of Electricity Dury on Self Consumption of Energy</u> Thrissur Corporation is a long term defaulter of and <u>Excess Transmission loss</u> the letter No. 2395/A3/2012/PD dated 02-0 It was noticed (January 2012) from the statements regarding 2013, the CEI has initiated revenue recovely	remittance of duty filed by Thrissur Municipal Corporation that it process against the Corporation. The revenie had not paid electricity duty from April to June 2011, in respect of recovery request was placed before the District energy consumed for own purposes. It was also noticed that the Collector, Thrissur on 01/11/2013. assessee was claiming transmission loss in excess of permissible
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ard tter be her be	As per G. O [F Hill 2010, Electricit ate the current ch om been issued to -11 Government Or Rs. the arrear amo Rs. the arrear amo are be be ith wed be the teir	
limit during the year. The non payment of duty in this regard works out to Rs. 11.07 lakh including interest. When the matter was pointed out to the Department (January 2012), the Department stated that the licensee had not furnished the final accounts and no inspection had been conducted. Action would be taken to relise the amount at the time of inspection. Further report has not been received (December 2012). The matter was reported to the Government (Mach 2012); their reply has not been received (December 2012).	<ul> <li>Short levy of Electricity duty and Interest there on. It was noticed (January 2012) that Kaunan Devan Hill 2010, Electricity Duty has to be collected (a 10% of 10 paise per unit instead of 10 per cent of invoice price from been issued to the Licensees for complying with the non-industrial HT consumers during the period 2010-11 Government Order. Action is being taken to collected in short levy of electricity duty amounting to Rs. the arrear amount from 1989 onwards. Collecting by the assessee had not been conducted and action would be the Department stated that inspection of accounts maintained by the assessee had not been conducted and action would be initiated to realise the electricity duty short levet along with the Department stated that inspection of accounts maintained by the assessee had not been conducted and action would be initiated to realise the electricity duty short levet along with interest and penal interest. Further report has not been received. (December 2012). The matter was reported to the Government (March 2012); their reply has not been received. (December 2012).</li> </ul>	

# ANNEXURE 7

36



Regn. No. KERBIL/2012/45073 dated 5-9-2012 with RNI

> Reg. No. രജി. നമ്പർ KL/TV(N)/634/2012-14

Generation of Kerala കേരള സർക്കാർ 2013

# KERALA GAZETTE

കേരള ഗസററ്

**EXTRAORDINARY** 

അസാധാരണം

# **PUBLISHED BY AUTHORITY**

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

·	Thiruvananthapuram,	31st October 2013	
Vol. II	Thursday	2013 ഒക്ടോബർ 31	No. ]
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# GOVERNMENT OF KERALA

### Power (C) Department

### NOTIFICATION

G. O. (P) No. 46/2013/PD.

Dated, Thiravananthapuram, 31st October, 2013.

S. R. O. No. 871/2013.—WHEREAS, in exercise of powers conferred under sub-sections (1), (2), (5), (6) and (7) of section 131 and section 133 of the Electricity Act, 2003 (Central Act 36 of 2003) the Government of Kerala had made the Kerala Electricity First Transfer Scheme, 2008 issued under GO (Ms.) No. 37/2008/PD dated 25<sup>th</sup> September, 2008 and published as S.R.O. No. 990/2008 in the Kerala Gazette Extraordinary No. 2090 dated 25<sup>th</sup> September, 2008, for the purpose of vesting of functions, properties, interests, rights, obligations and liabilities of the Kerala State Electricity Board in the State Government on such terms as agreed to by the Kerala State Electricity Board and the State Government and re-vesting thereof by the State Government in a corporate entity and also for the transfer of personnel of the Board to the corporate entity and for determining the terms and conditions on which such transfers and vesting shall be made;

AND WHEREAS, all the functions, properties and all interests, rights in properties, all rights and liabilities of the Board stand vested in the State Government on such term agreed between the Kerala State Electricity Board and the State Government under the said transfer scheme:

AND WHEREAS, all interests, rights in properties, all rights and liabilities of the Board so vested in the State Government and administered by the Government in the name as 'Kerala State Electricity Board' by appointing a Special Officer and a Managing Committee has to be revested in a company, subject to the provisions of the Electricity Act, 2003 and the Kerala Electricity First Transfer Scheme, 2008;

Now, THEREFORE, in exercise of the powers conferred under sub-section (2) of section 131 of the Electricity Act, 2003, the Government of Kerala hereby make the following Scheme for the transfer (re-vesting) of all the functions, properties and all interests, rights in properties, all rights and liabilities of the Board vested in the State Government under clause 4 of the Kerala Electricity First Transfer Scheme, 2008 and administered by the Government in the name as "Kerala State Electricity Board" to a Company.

#### SCHEME

1. Short title and commencement.—(1) This Scheme may be called the Kerala Electricity Second Transfer Scheme (Re-vesting), 2013.

(2) It shall come into force at once.

2. Definitions.-(1) In this Scheme, unless the context otherwise requires,-

(a) "Act" means the Electricity Act, 2003 (Central Act 36 of 2003);

(b) "Board" means the Kerala State Electricity Board constituted under sub-section (1) of section 5 of the erstwhile Electricity (Supply) Act, 1948 (54 of 1948), of which, all functions, properties, all interests, assets, liabilities and personnel were vested in the State Government in the name as "Kerala State Electricity Board" after the notification of the Kerala Electricity First Transfer Scheme, 2008;

(c) "Company" means the company incorporated as a fully owned Government Company under the Companies Act, 1956 (Central Act 1 of 1956); (d) "date of the transfer" means the date of publication of this Transfer Scheme in the Official Gazette ;

(e) "existing Pensioners" means all the persons eligible for pension as on the date of re-vesting including that of the erstwhile Board and shall include eligible family members of the pensioners;

(f) "First Transfer Scheme" means the Kerala Electricity First Transfer Scheme, 2008 issued by notification under G O. (Ms.) No. 37/2008/PD dated 25<sup>th</sup> September, 2008 and published as S.R.O. No. 990/2008 in the Kerala Gazette Extra ordinary No. 2090 dated 25<sup>th</sup> September, 2008 :

(g) "Kerala State Electricity Board (KSEB)" means the undertakings of the Board vested in the Government of Kerala through the Kerala Electricity First Transfer Scheme, 2008, through which the State Government administer the functions of the erstwhile Board by appointing a Special Officer and a Managing Committee till the date of re-vesting of the functions, properties, interests, rights. liabilities, proceedings and personnel to the Transferee in accordance with the Act and this Scheme;

(h) "Kerala State Electricity Board Limited" means a Company incorporated under the Companies Act, 1956 (Central Act 1 of 1956) fully owned by the Government of Kerala, in which the Government shall re-vest the functions, properties, interests, rights, liabilities, proceedings and personnel in accordance with sub-section (2) of section 131 and section 133 of the Act, and this Scheme;

(i) "liabilities" include all liabilities, debts, duties, obligations and other outgoings including statutory liabilities and Government levies of whatever nature and contingent liabilities which may arise in regard to the dealings before the date of the re-vesting of the Undertakings of the erstwhile Board under this Scheme;

(j) "Master Trust" means the Trust to be constituted to manage the funds and disburse terminal benefits, pension, etc. and to ensure the interest of the existing pensioners and the personnel transferred to the Transferee as on the date of re-vesting in respect of payment of Terminal Benefits;

(k) "personnel" means workmen, employees, staff and officers of the erstwhile Board by whatever name called and includes trainees, if any, for the recruitment in the erstwhile Board and those on deputation from the erstwhile Board to other organizations or institutions;

(1) "proceedings" means the proceedings of whatever nature including suits, appeals, complaints, petitions, applications, conciliatory, arbitration, whether civil or criminal or otherwise; (m) "property" means all assets including power systems, plant, machinery, land, building, offices, stores, furniture, fixtures, vehicles, residential quarters and guest houses and amenities and installations pertaining and attached thereto and other movable and immovable assets, cash in hand, cash at bank, investments, book debts - corporeal and incorporeal, tangible and intangible assets, benefits, licenses, consents, authorities, registrations, concessions, grants, patents, trade marks and powers of every kind, nature and description whatsoever, privileges, liberties, easements, advantages, benefits and approvals, contracts, deeds, schemes, bonds, shares, agreements and other instruments and interest of whatever nature and wherever situated belonging to the erstwhile Board;

(n) "Schedule" means a Schedule appended to this Scheme;

(0) "Strategic Business Units (SBUs)" means the three Units of the Kerala State Electricity Board Limited through which the Kerala State Electricity Board Limited shall manage the activities of Transmission, Generation and Distribution, namely:—

- (i) SBU-T means the Transmission Unit of the Kerala State Electricity Board Limited to which the Transmission sub-undertakings are to be transferred in accordance with this Scheme:
- SBU-G means the Generation Unit of the Kerala State Electricity Board Limited to which the Generation sub-undertakings are to be transferred in accordance with this Scheme;
- (iii) SBU-D means the Distribution Unit of the Kerala State Electricity Board Limited to which the Distribution sub-undertakings are to be transferred in accordance with this Scheme:

(p) "State" means the State of Kerala ;

(q) "State Government" means the Government of Kerala;

(r) "SERC" means the Kerala State Electricity Regulatory Commission;

(s) "Successor entity" means the transferce as defined in sub clause (u) of Clause 2;

(t) "terminal benefits" means the Kerala State Electricity Board's employee-related liabilities, payments of pension, gratuity, leave encashment, general provident fund and any other retirement benefits and other applicable benefits including the right to have appropriate revisions in the above benefits consistent with the practices that were prevalent in the erstwhile Board;

(u) "Transferee" means the Kerala State Electricity Board Limited;

(v) "Tripartite Agreement" means an agreement, entered into between the State Government, the Kerala State Electricity Board Limited and the Employees' Unions for protection of Service Conditions and payment of terminal benefits;

(w) "Undertaking" means the functions, business properties, interests, rights, liabilities, obligations, proceedings and personnel to the extent and in the manner specified as a part of the undertakings and such other properties, interests, rights, liabilities, obligations, and proceedings of the erstwhile Board and wherever the context so admits shall include the Personnel as specified in this Scheme relevant to the functions;

(x) "sub-undertaking" means the functions, business and a block or blocks of properties, interests, rights to the extent and in the manner identified to belong to the functions of transmission, generation, distribution of the erstwhile Board and transferred by this Scheme to the respective Strategic Business Units;

(2) Words and expressions used in this Scheme and defined in the Act but not defined in this Scheme shall have the same meaning respectively as assigned to them in the Act.

3. Classification of Undertakings of the erstwhile Board.— (1) The undertakings of the Kerala State Electricity Board are classified in the following Schedules, namely :---

(a) The Kerala State Electricity Board Limited undertakings as set out in Schedule 'A'

(b) Transmission sub-undertakings as set out in Schedule -- 'A1'

(c) Generation sub-undertaking as set out in Schedule—'A2'

(d) Distribution sub-undertakings as set out in Schedule-'A3'

(2) Where the assets of the Undertaking under sub-clause (1) of clause 3 are subject to security documents or arrangements in favour of third parties for any financial assistance or obligation taken by the erstwhile Board or the Kerala State Electricity Board the liabilities arising from such security documents or arrangements shall vest with the Kerala State Electricity Board Limited.

4. Transfer of Undertaking to the State.—In exercise of the powers conferred under sub-sections (1), (2), (5), (6) and (7) of section 131 and section 133 of the Act, the Government of Kerala vide GO. (Ms) No. 37/2008/PD dated 25th September, 2008 notified the Kerala Electricity First Transfer Scheme for the purpose of vesting the functions, properties, interests, rights, obligations and

liabilities of the Kerala State Electricity Board in the State Government Of the terms agreed to by the Kerala State Electricity Board and the State Government and the re-vesting thereof by the State Government in the Kerala State Electricity Board Limited, a corporate entity, and also for the transfer of personnel of the Kerala State Electricity Board to the Kerala State Electricity. Board Limited and for determining the terms and conditions on which such transfers and vesting shall be made.

5. Transfer of Undertaking by the State to the Kerala State Electricity Board Limited with decentralized functions.—In exercise of the powers conferred to the State Government under Sub clause (1) of clause 6 of the Kerala Electricity First Transfer Scheme dated 25<sup>th</sup> September, 2008, the State Government hereby re-vest the Undertaking as per sections 131 and 133 of the Electricity Act, 2003, as under:—

(i) The functions, properties, liabilities and proceedings as set out in Schedule - 'A' shall stand transferred to and vested in the Kerala State Electricity Board Limited on and from the date of the transfer :

(ii) The functions, business and sub-undertaking, forming part of Transmission as set out in Schedule — 'A1' shall denote SBU-T of the Kerala State Electricity Board Limited on and from the date of the transfer;

(iii) The functions, business and sub-undertaking, forming part of Generation as set out in Schedule --- 'A2' shall denote SBU-G of the Kerala State Electricity Board Limited on and from the date of the transfer;

(iv) The functions, business and sub-undertaking, forming part of Distribution as set out in Schedule — 'A3' shall denote SBU-D of the Kerala State Electricity Board Limited on and from the date of the transfer;

(v) On such transfer and vesting of the functions, business and undertakings, properties, liabilities and proceedings above and except as otherwise provided, the Kerala State Electricity Board Limited shall be responsible for all functions, contracts, rights, deeds, schemes, bonds, agreements and other instruments of whatever nature relating to the respective functions, business and undertakings, properties, liabilities and proceedings transferred to it to which the erstwhile Board or KSEB was a party, subsisting or having effect on the date of the transfer, in the same manner as the erstwhile Board or KSEB was liable immediately before the date of the transfer, and the same shall remain in force and effect against or in favour of the Transferee and may be enforced effectively as if the Transferee had been a party thereto; 806/2019. (vi) As consideration for the transfer and vesting of the functions, business and undertakings, properties, liabilities and proceedings as specified in this Scheme, Kerala State Electricity Board Limited shall have the financials and opening balance sheet and the Kerala State Electricity Board Limited shall issue shares and for instruments as the State Government may notify by order. The opening Balance Sheet of the Kerala State Electricity Board Limited as on 1st April, 2012 has been drawn up based on provisional Balance Sheet of KSEB as on 31<sup>st</sup> March, 2012. Any adjustments subsequent will be adjusted within the provisional period of one year from the date of re-vesting;

(vii) The State Government may by an order to be issued for the purpose amend, vary, modify, add, delete or otherwise change the terms and conditions specified in the Schedules at any time during the provisional period mentioned in clause 9 of this Scheme;

(viii) Within the provisional period of one year from the date of re-vesting, the accounts of the three SBUs will be segregated by the Transferee so as to facilitate the evaluation of financial performance of these units. Separate balance sheets will be prepared for the three SBUs and suitable transfer pricing mechanism between the SBUs shall be worked out by the Transferce taking into consideration the financial soundness of the three SBUs;

6. Transfer of Personnel by the State.— (1) The transfer of personnel shall be subject to the terms and conditions contained in sections 133 and 134 of the Act.

(2) From the date of the transfer, the personnel of the Kerala State Electricity Board shall stand assigned to the services of the Transferee and they shall continue to officiate in the place where they are posted on the date of re-vesting and thereafter shall be under the disposal of the Transferee:

Provided that the transfer shall be governed by the conditions enumerated in Schedule-B of this Scheme;

(3) The Transferee shall absorb all permanent eligible personnel so transferred to it in its permanent services and the personnel shall form part of the services of the Transferee, in the post, scale of pay etc. in accordance with the orders that may be issued by the Transferee for this purpose, without any further act, deed or thing to be done by the State Government or the personnel and the State Government or the Transferee shall issue appropriate orders in the case of all other provisional, contingent, part time, temporary personnel engaged by the Board or KSEB prior to the vesting; (4) All the employees shall remain on the rolls of the CalaX ate Electricity Board Limited who shall be responsible for their pay, benefits and other service conditions. The personnel needed by the SBUs shall be deputed to them and their cost shall be accounted as part of the cost of the SBUs. However, the responsibility of managing the personnel shall be with the Kerala State Electricity Board Limited;

(5) Notwithstanding anything contained elsewhere,

(a) the Transferee and the State Government shall be jointly and severally responsible to duly make all such payments to the personnel in respect of the rights, responsibilities, liabilities and obligations and personnel related matters including the statutory dues such as salary, wages, gratuity, pension, provident fund, compensation, terminal and retirement benefits till the date of re-vesting and thereafter by the Transferee;

(b) the KSEB Employees' Welfare fund will be managed in future in the same manner as at present and the existing rules and regulations will continue to govern the functioning of the Employees' Welfare Fund.;

(6) Subject to the provisions of the Act and this Scheme, the Transferee shall be entitled to modify or frame new regulations governing the conditions of service of personnel transferred to the Transferee under this Scheme, with the consent of Government, but the rank, scale of pay, salary, allowances and other pecuniary benefits including terminal benefits after the effective date of the transfer shall not in any manner be inferior to those applicable to them immediately before the date of the transfer.

(7) In respect of all statutory and other Schemes and employment related matters including the provident fund, gratuity, pension and any other superannuation fund or any other fund created or existing for the benefit of the personnel, the Transferee shall stand substituted for the erstwhile Board for all intents and purposes, rights, powers and obligations of the erstwhile Board and the services of the personnel shall be treated as continuing for the above purpose;

(8) The State Government shall notify appropriate arrangements in respect of the funding of the terminal benefits to the extent they are unfunded on the date of the transfer of the Personnel from the erstwhile Board or KSEB. As per actuarial valuation carried out by registered valuer, the provisional figure of unfunded liability is approximately ₹ 7584 Crores (Seven thousand Five hundred and Eighty Four crores) as on 30<sup>th</sup> September, 2011. Actuarial valuation of terminal liabilities at the time of transfer will be made as provided under since 9 (3) of the scheme. Till such time arrangements are made, the Transferce and the state Government shall be jointly and severally responsible to duly make such payments to the existing pensioners as well as the personnel who retire after the date of transfer but before the arrangements are put in place. The State Government, Kerala State Electricity Board Limited and employees' unions may enter into a tripartite agreement in consideration of the promises and mutual conditions set forth therein. A model Tripartite Agreement is appended as Schedule-C;

(9) The State Government will fund ₹ 3186 crores (Three thousand One hundred and Eighty six Crores) over a period of next 10 years to the Kerala State Electricity Board Limited on annual basis for meeting the unfunded terminal liabilities.

(a) The Kerala State Electricity Board Limited will issue two series of bonds to a master trust.

- (i) 20 year bond with a coupon of rate 10% p.a. for ₹ 5021 Crorcs (Five thousand and Twenty one crores).
- (ii) 10 year bond with a coupon of rate 9% p.a. for ₹ 2039 Crorcs. (Two thousand and Thirty nine cores).

(b) Bonds will be issued to the trust which shall meet the liability of pension etc. in future from the interest and principal repayment from Kerala State Electricity Board Limited against the bonds issued in favour of the trust. With these arrangements the fund shall have a liability towards pension etc. of ₹ 7584 Crores (Seven thousand Five hundred and Eighty four crores) (app.) as on 30th September, 2011 with matching investments in securities issued by the Kerala State Electricity Board Limited for ₹ 7060 Crores (Seven thousand and Sixty crores) only.

(c) Another  $\overline{\xi}$  524 crores (Five Hundred and twenty four crores) will be funded by State Government through budgetary provision over the next 10 years in equal installments as per G. O. (Ms.) No. 43/2011/PD dated 3rd November, 2011.

(d) State Government will permit that the electricity duty collected by KSEB for the period from 1-4-2008 to 31-3-2012 to be retained in the Kerala State Electricity Board Limited as its contribution for funding the terminal liability.

(e) In addition to the interest on bonds and repayment of principal, the Kerala State Electricity Board Limited will be paying the annual pension contribution based on actuarial valuation to the Master Trust in respect of the personnel transferred to the Kerala State Electricity Board Limited. + 5 unfunded liability upto the date of transfer will be borne and shared between the State Government and the Kerala State Electricity Board Limited. Any addition to the liability of ₹ 7584 Crores (Seven thousand Five hundred and Fighty Four crores) will be borne and shared by the State Government and the Kerala State Electricity Board Limited. The Kerala State Electricity Board Limited and Fighty Four crores) will be borne and shared by the State Government and the Kerala State Electricity Board Limited in the ratio of 35.4 : 64.6 respectively.

(10) All proceedings including disciplinary proceedings pending against the personnel as on the date of vesting and initiated thereafter till re-vesting which relates to misconduct, lapses or acts of commission or omission committed before the date of transfer, shall not abate and may be continued by the Transferce.

(11) (a) The personnel transferred to the Transferee shall be deemed to have entered into an agreement with the Transferee to repay loans, advances and other sums due and perform obligations undertaken by them to the Board or Kerala State Electricity Board which remain outstanding as on the date of the transfer in the same manner and on the same terms and conditions as existed prior to the vesting.

(b) The transferee shall make all payments due to the personnel in the same manner and on the same terms and conditions that existed prior to re-vesting subject to relevant Long Term Settlement negotiations and agreements entered into from time to time except in the case of payment of Terminal benefits, which shall be administered through the Master Trust.

(12) Payment of pension of personnel who have joined the service in KSEB on or after 1-4-2013 will be governed by the National Pension System (NPS) adopted vide BO (FB) No. 843/2013 (PRC/335/2013), dated 9-4-2013 and the Government orders, Circulars and guidelines issued from time to time in this regard;

(13) KSEB General Provident Fund in respect of employees on the rolls of KSEB as on 31-3-2013 will continue to be managed in the same manner as at present and the existing rules and regulations will continue to govern the functioning of the Provident Fund. The Government in exercise of powers conferred by sub-section 3 of section 8 of the Provident Fund Act, 1925, will issue necessary notification to add the name of the Kerala State Electricity Board Limited, in the Schedule to the Provident Fund Act, 1925 to enjoy the benefits under the Act. The employees recruited from 1-4-2013 are covered under the National Pension System (NPS) and will not come under the purview of the Kerala State Electricity Board General Provident Fund constituted under the Provident Fund Act, 1925. Inter transfer of GP Fund with pension fund is banned and separate funds shall be maintained for pension fund;

(14) Nothing contained in this Scheme shall apply to the personnel of the State Government or other organisations who are on deputation to the Kerala State Electricity Board as on the date of the re-vesting but such personnel shall continue on deputation to the Transferee till the expiry of the term of deputation.

7. Rights and obligations of third parties restricted.— Upon the transfer being effected in accordance with the provisions of the Act and this Scheme, the rights and obligations of all persons shall be restricted to the Transferee. In case anything contrary to the above is found contained in any deed, documents, instruments, agreements or arrangements which such person has with the Government or Kerala State Electricity Board/Board, the same will continue as such, and the third party shall not claim any rights or interest against the State Government or erstwhile Kerala State Electricity Board/Board, except those contained in such deed, documents, instruments, agreements, arrangements, etc.

8. Pending suits, Proceedings, etc.— (1) All Proceedings of whatever vature by or against the erstwhile Board or the Kerala State Electricity Board pending on the date of the transfer shall not abate or discontinue or otherwise in any way prejudicially affected by reason of the transfer under this Scheme and the proceedings shall be continued, prosecuted and enforced by or against the Transferee :

(2) The proceedings covered under sub-clause (1) above shall be continued in the same manner and to the same extent as it would or might have been continued, prosecuted and enforced by or against the erstwhile Board or Kerala State Electricity Board as if the transfer specified in this Scheme had not been made.

9. Classifications and re-vesting of property, rights, liabilities and proceedings to be provisional in the first instance. --(1) The classification and transfer of Undertakings including personnel under this Scheme, unless otherwise specified in any order made by the State Government, shall be provisional for a period of one year from the date of the transfer;

(2) At any time within a period of one year from the date of the transfer, the State Government may by order to be notified, amend, vary, modify, add, reduce, delete or otherwise change terms and conditions of the re-vesting as the State Government may consider appropriate. Any such modifications, additions etc. shall be made only after discussions with Trade Unions/Associations of officers.

(3) Actuarial valuation of terminal liabilities at the time of transfer will be made during the provisional period and necessary arrangements will be made by the Transferce and the State Government to ensure the sufficiency of funds for uninterrupted payment of terminal benefits;

(4) On the expiry of the period of one year from the date of the. transfer and subject to any directions given by the State Government, the re-vesting of undertakings, properties, interests, rights, liabilities, personnel and proceedings made in accordance with this Scheme shall become final;

(5) Those undertakings, properties, interests, rights and liabilities left out unnoticed, or not listed specifically in the Schedules or omitted inadvertently or discovered subsequently shall be deemed to have been vested in Government and re-vested to the Transferee on such future date(s) as may be notified by the Government.

10. Autonomy of Management.—The successor entity shall have full powers to take investment decisions and authority to decide with the consent of the state Government on issues of creation of posts below company level, personnel recruitment and selection, objective performance assessments of personnel, performance linked promotion, compensation and incentives will be made through Kerala Public Service Commission as was done immediately before the date of the transfer. The successor entity on its part shall not be seeking any financial support from the Government except as provided in the scheme and cases mandated by the Act. In the event of successor entity seeking financial assistance in any other circumstances, it shall be governed by any restrictions imposed by Government.

11. Decision of State Government to be final.—(1) If any doubt, dispute, difference or issue arises in regard to the transfer under this Scheme, subject to the provisions of the Act, the decision of the State Government thereon shall be final and binding on all parties.

(2) The State Government may, by order published in the official Gazette, amend this Scheme and make such provisions, not inconsistent with the provisions of the Act, as may appear to be necessary for effecting re-vesting under this Scheme including notification of supplementary transfer scheme.

By order of the Governor,

DR. NIVEDITA P. HARAN, Additional Chief Secretary to Government.

#### **Explanatory** Note

(This does not form part of the notification, but is intended to indicate its general purport.)

As per the G. O. (Ms.) No. 29/2008/PD dated 25th August, 2008, the Government have decided to restructure the Kerala State Electricity Board as a Company under the Companies Act, 1956 (Central Act 1 of 1956) as stipulated in the Electricity Act, 2003 (Central Act 36 of 2003). Under sections 131 and 133 of the Electricity Act, 2003, the Government are required to prepare a transfer scheme to vest the assets and liabilities of the Kerala State Electricity Board in Government on such terms as agreed to between the Government and the Board and re-vest it in a Government Company or in a Company or Companies in accordance with the Transfer Scheme so published.

As per the Kerala Electricity First Transfer Scheme issued by notification under G.O. (Ms.) No. 37/2008/PD dated 25th September, 2008, and published as S.R.O. No. 990/2008 in the Kerala Gazette Extraordinary No. 2090 dated 25th September, 2008, the Government of Kerala took over all the functions, properties, and all interests, rights in properties, all rights and liabilities of the Kerala State Electricity Board. As per sub-clause (1) of clause 6 of the said Scheme, the functions and undertakings of the Board set out in the Schedule thereto and as vested in Government under clause 4 shall stand re-vested in the Company on and from the date of publication the transfer of the scheme to be notified by the State Government for the purpose of re-vesting, subject to the provisions of the Act and the Scheme.

The notification is intended to achieve the above object.

#### SCHEDULE A

### (See Clauses 3 and 5)

#### PART I

# ASSETS, LIABILITIES AND PROPERTIES TO BE VESTED IN THE KERALA STATE ELECTRICITY BOARD LIMITED

The assets, liabilities, properties and proceedings belonging to the Kerala State Electricity Board concerning the Transmission, Generation and Distribution as listed in Schedules A1, A2 and A3 below shall vest in the Kerala State Electricity Board Limited.

#### I. General

- 1. All Independent and stand-alone Rest houses / Installations of the Kerala State Electricity Board.
- 2. The office establishment and other buildings and lands, not covered in Schedule A1, A2 and A3, which are occupied/used for the activities of the Kerala State Electricity Board as on the effective date of revesting.

# IL Miscellaneous

1. Contracts, agreements, interests and arrangements to the extent they are associated with or related to activities or to the Undertakings or assets referred to in Schedule A1, A2 and A3 and Para I above including power purchase and bulk power transmission agreements.

2. Loans, secured and unsecured to the extent they are associated with or related to activities or to the Undertakings or assets referred to in Schedule A1, A2 and A3 and Para I above.

3. Other current assets to the extent they are associated with or related to  $\cdot$  activities or to the Undertakings or assets referred to in Schedule A1, A2 and A3 and Para I above.

4. Other Current liabilities and provisions to the extent they are associated with or related to activities or the Undertakings or Assets referred to in Schedule A1, A2 and A3 and Para I above.

5. Contingent liabilities to the extent they are recognized and are associated with or related to, activities or to the Undertakings or Assets referred to in Schedule A1, A2 and A3 and Para I above.

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6. Other liabilities to the extent they are associated with or related to activities or to the Undertakings or Assets referred to in Schedule A1, A2 and A3 and Para I above.

7. Proceedings to the extent they are associated with or related to activities or to the Undertakings or Assets referred to in Schedule A1, A2 and A3 above and Para I above.

8. Shares, assets, interests and liabilities connected with allotment of Baitarni West Coal block, Cheemeni Thermal Power Project, membership of Indian Energy Exchange and Power Exchange India Ltd., Baitarni West Coal Company limited and shares in Kerala State Power and Infrastructure Development Corporation.

9. Shares, assets, interests and liabilities existing and not mentioned elsewhere in the schedule.

10. Any residual assets or liabilities not forming part of Schedule and not otherwise adjusted or settled by the State Government.

#### PART II

# AGGREGATE ASSETS AND LIABILITIES OF KERALA STATE ELECTRICITY BOARD LIMITED

Schedule	SL. No.	Particulars	Opening Balance Sheet as on 1-4-2012 (Rupees in Crores)
(1)	(2)	(3)	(4)
		NET ASSETS	•
19	(a)	Net Fixed Assets	
	1	Gross Block	16073.79
· .	2	Less: Accumulated Depreciation	5314.75
	3	Net Fixed Assets $(1-2)$	10759.04
21	4	Capital Expenditure in Progress	1088.64
22	5	Assets Not in Use	
23	6	Deferred Costs	53.96

. (1) (2) (3) .24 7 Intangible Assets 25 8 Investments 19.50 (b) Net Current Assets 26 9 **Current Assets** 26 (a) (a) Stock 393.63 Receivables against supply of power 26 (b) (b) 634.86 26 (c) Cash and Bank Balance (c) 634.71 26 (d) Loans and advances (d) 133.64 26 (e) (e) Sundry Receivables. 362.30 Total Current Assets 2159.14 Less: Total Current Liabilities 27 10 Security Deposits from Consumers 1583.97 28 11 Other Current Liabilities 2639.02 .12 Total Current Liabilities (10 + 11) 4222.99 13 Net Current Assets (9 – 12) (2063.85) 29 14 Subsidies Receivable from Government 524.00 29(a) 15 Net Subsidy Netted Off to be Written Off Contribution Receivable from State Govt. 16 towards Pension Liability 3186.00 29(b) 17 Regulatory Asset 924.47 Net Assets (3 to 8 + 13 + 14 to 16) 14491.76 Financed by 30 18 Borrowings for Working Capital 1114.49 31 19 Payments due on Capital Liabilities 32 20 Capital Liabilities 1356.34

33 21 Funds from State Government

51

0	°C	(3)	(4)
33 A	22	Equity Capital	3499.00
34	23	Contributions, Grants and Subsidies towards Cost of Capital Assets	•
35	24	Reserve and Reserve Funds	
35 A	25	Terminal Benefit Fund and Provident Fund (i) Terminal Benefit FundRs.7584.00 Crores	
•		(ii) Provident Fund Rs. 937.93 Crores	8521.93
	26	Surplus/(Deficit)	
		Total Funds	14491.76

#### GENERAL

In consideration of the transfer mentioned above, the State Government may, direct Kerala State Electricity Board Limited to issue 349,90,00,000 number of equity shares of Rs. 10 each in favour of the State Government taking into account the assets and liabilities transferred to Kerala State Electricity Board Limited.

# PART III

# FUNCTIONS AND DUTIES OF KERALA STATE ELECTRICITY BOARD LIMITED

- 1. To carry out functions as per the objects clause of the Memorandum of Association.
- 2. To control/supervise/monitor the functions of the SBUs of Transmission, Generation and Distribution Units.
- 3. To carry out the functions related with generation, transmission and distribution of electricity in accordance with the Act and Rules thereunder and this transfer scheme through SBU-T, SBU-G and SBU-D.

- 4. To frame policies that will govern the functioning of the three Us coordinate their functioning for achieving the overall strategic goals and to carry out the common functions of the three SBUs.
- 5. To manage the human resources of Kerala State Electricity Board Limited, including persons deputed to SBUs, recruitment, training performance evaluation, promotions, disciplinary actions, pay and emoluments and any other matter related to HR functions.
- 6. To administer and manage the existing power purchase contracts and bulk power transmission contracts including the agreements, arrangements, allocation and other commitments for purchase of electricity and transmission thereof.
- 7. To enter into power purchase and supply agreements based on long-term, medium-term and short-term demand for power in the State.
- 8. To liaise with the governments, regulatory and appellate agencies and other statutory agencies in respect of issues specific to any of the SBUs. -
- 9. To ensure compliance to various legislations including Company's Act, Taxation laws and to prepare and maintain documents necessary for compliance.
- 10. To manage the funds of Kerala State Electricity Board Limited including raising of resources for capital investments for the SBUs, to ensure liquidity, deploy in short, medium or long term surplus funds.
- 11. Control over and supervision of Common Assets and the Management of the Common Facilities and Common Services.
- 12. To frame the regulations and service conditions of the personnel transferred.
- 13. Any other functions covered under the Memorandum and Articles of Association (MoA & AoA) of the Kerala State Electricity Board Limited.

#### SCHEDULE 'A1'

# (See Clause 3 and 5)

#### TRANSMISSION SUB-UNDERTAKING

### PART I

# ASSETS AND LIABILITIES OF KERALA STATE ELECTRICITY BOARD LIMITED

#### (SBU-T)

The transmission sub-undertaking shall comprise of all Assets, Liabilities, properties and proceedings, including the following but not limited to them, belonging to the Kerala State Electricity Board, concerning the transmission of electricity:----

#### I. Transmission Assets:

All the Assets and Liabilities belonging to the Kerala State Electricity Board concerning the transmission of electricity including but not limited to the following:

All the existing transmission substations and lines (listed in Annexure 1) as well as those under construction having the capacity to carry electricity at voltages of 33 kV and above (notwithstanding the same are presently charged at voltages below 66 kV) of various capacities with all associated and related equipment, including step up, step-down transformers, circuit breakers, metering arrangements and other protective devices with powerline communication system, allied control rooms, load despatch centre, lands (including right of way), buildings, roads and other auxiliary assets spread over within and outside the territory of the State including such assets under construction and assets acquired, transferred or rights of which were vested with the Board by transfer, sale, lease or otherwise, but excluding such constructions or installations lawfully owned and operated by others.

#### **II.** General Assets:

The following, if they exclusively or primarily pertain to the projects referred to in Para I above or activities related to transmission projects:

Special tools and equipment, material handling equipment, earth movers, bulldozers, concrete mixtures, cranes, trailers, heavy and light vehicles, furniture, fixtures, office equipment, air conditioners, refrigerators, computers and signal systems, spares, consumables, raw materials, lands and cive works installations including roads, buildings, staff quarters, rest houses properties and structures and their associated buildings, schools dispensaries, testing laboratories and equipment, workshops, works in progress, machinery and equipment sent for repairs, scraps and obsolete.

#### PART II

# FUNCTIONS AND DUTIES OF KERALA STATE ELECTRICITY BOARD LIMITED

### (SBU-T)

The functions and duties of the Transmission Unit shall be:-

1. to undertake transmission of electricity through Intra-State transmission system;

2. to discharge all functions of planning and co-ordination relating to Intra-State transmission system in co-ordination with—

(i) Central Transmission Utility:

(ii) State Governments;

(iii) Generating companies;

(iv) Regional Power Committees;

(v) Authority;

(vi) Licensees;

(vii) any other person notified by the State Government in this behalf;

3. to ensure development of an efficient, co-ordinated and economical system of intra-State transmission lines for smooth flow of electricity from a generating station to the load centres;

4. to provide non-discriminatory open access to its transmission system for use by-

- (i) any licensee or generating company on payment of the transmission charges; or
- (ii) any consumer as and when such open access is provided by the State Commission under sub-section (2) of section 42, on payment of the transmission charges and a surcharge thereon, as may be specified by the State Commission;

5. to build, maintain and operate an efficient, co-ordinated and economical Inter-State transmission system or Intra-State transmission;

6. To develop and execute long term plans for evacuation and supply of power at voltages of and above 33 kV, in consultation and co-ordination with the other SBUs and under the policy framework developed by Kerala State Electricity Board Limited so as to satisfy the present and future needs to the generation and distribution SBUs;

7. To liaise and comply with the directions of the Regional Load Despatch Centre;

8. To carry out the functions of the State Load Despatch Centre;

9. Any other functions, duties and responsibilities entrusted by the State Government or as required under the Act.

#### SCHEDULE A2

#### (See clauses 3 and 5)

# GENERATION SUB-UNDERTAKINGS

### PART I

# ASSETS AND LIABILITIES OF KERALA STATE ELECTRICITY BOARD LIMITED

### (SBU-G)

The Assets and liabilities belonging to the Kerala State Electricity Board concerning the generation of electricity including but not limited to the following:

# I. Existing Power Stations:

The list of existing power stations of Kerala State Electricity Board is attached as Annexure 2.

**II.** Power Projects Under Construction

The list of generation projects under construction is attached as Annexure 3.

### III. General Assets:

The following, if they exclusively or primarily pertain to the generating stations or projects referred to in Para I & II above or activities related to such relations or projects:

Special tools and equipment, material handling equipment, earth movers, bulldozers, concrete mixtures, cranes, trailers, heavy and light vehicles, furniture, fixtures, office equipment, air conditioners, refrigerators, computers and signal systems, spares, consumables, raw materials, lands and civil works installations including dams, barrages, canals, tunnels, penstocks, roads, buildings, staff quarters, rest houses, properties and structures and their associated buildings, schools, dispensaries, testing laboratories and equipment, workshops, works in progress, machinery and equipment sent for repairs, scraps and obsolete.

#### PART II

# FUNCTIONS AND DUTIES OF KERALA STATE ELECTRICITY BOARD LIMITED

#### (SBU-G)

# The functions and duties of a Generation Unit shall be:

1. To identify potential for and verify the feasibility of, establish, operate and maintain generating stations, tie-lines, sub-stations and dedicated transmission lines (up to the evacuation yards), connected therewith in accordance with the provisions of the Act or the rules or regulations made thereunder.

2. Generation Unit may supply electricity to any licensee or any consumer in accordance with the Act and the rules and regulations made thereunder through SBU-D of Kerala State Electricity Board Limited.

Generation Unit shall:-----

- (a) submit technical details regarding its generating stations to the Appropriate Commission and the Authority;
- (b) coordinate with the Central Transmission Utility or the State Transmission Utility, as the case may be, for transmission of the electricity generated by it;
- (c) comply with the directions of the State Load Despatch centre.
   Any other functions, duties and responsibilities entrusted by the State Government or as required under the Act.

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#### SCHEDULE A3

#### (See Clauses 3 and 5)

### DISTRIBUTION SUB-UNDERTAKINGS

#### PART I

# ASSETS AND LIABILITIES OF KERALA STATE ELECTRICITY BOARD LIMITED

#### (SBU-D)

The Assets, liabilities and proceedings belonging to the Kerala State Electricity Board concerning the distribution of electricity in the area of supply in the state of Kerala except in the areas of other distribution licensees including but not limited to the following:

#### I. Distribution Assets:

All 33 kV, 22 kV, 11 kV, LT (Single phase 2 wire to 3 phase 5 wire) lines (with overhead lines aerial bunched cables and underground cables) and substations on different types of supports with various sizes of conductors and step up/step down transformers, breakers protective and metering devices and control rooms, testing laboratories, lands (including right of way), buildings, roads, service connections and installations inside consumer's premises, street lighting and signal systems owned by or leased to the Board but excluding fittings, fixtures and installations owned, by private persons or local authorities, including any of the above assets under construction as on effective date of transfer.

### II. General Assets:

The following, if they exclusively or primarily pertain to the above mentioned distribution systems, properties or projects or activities related to such distribution systems, properties or projects:

(a) Special tools and equipment, material handling equipment, earth movers, bulldozers, concrete mixtures, cranes, trailers, heavy and light vehicles, furniture, fixtures, office equipment, air conditioners, compressors, refrigerators, computers and signal systems, spares, consumables, raw materials, lands and civil works installations including roads, buildings, staff quarters, rest houses, properties and structures and their associated buildings, schools, dispensaries, testing laboratories and equipment, training centers, workshops, works in progress, machinery and equipment sent for repairs, scraps and obsolete.

(b) The office establishment, buildings, lands and all other assets set covered elsewhere in this schedule, which are predominantly occupied/ used for the activities of Distribution Undertakings as on the effective date of transfer.

### PART II

# FUNCTIONS AND DUTIES OF KERALA STATE ELECTRICITY BOARD LIMITED

#### (SBU-D)

The functions and duties of Kerala State Electricity Board Limited (SBU-D) to act as distribution licensee to develop and maintain an efficient, co-ordinated and economical distribution system in its area of supply and to supply electricity in accordance with the provisions contained in the Act and further directions of the Kerala State Electricity Regulatory Commission.

#### ANNEXURE 1

SL No.	Transmission—List of Substation as on 31-3-2012	IS _					
	<i>us on 51-5-2012</i>	-		•			
(1)	(2)					,	

### 400 KV Substations

1 Madakkathara

### 220 KV Substations

1	Arcacode
2	Brahmapuram
3	Edamon
4	Edappon
5	Kalamassery
6	Kanhirode
7	Kaniambetta

(1)	(2)		,				•		6	
8	Kanjikkode (Palak	cad)								
9	Kundara									
10	Malapparamba									
11	Mylatty			•						
12	Nallalam	-								
13	Pallom & New Pa	llom Sv	witchi	ng Sta	tion					
14	Pothencode						-			
15	Shornur		•							
16	Thalipparamba					•				
17	Vadakara			•						
) KV	Substations			•						
1 .	Adimaly									
2 `	Agasthyamoozhi									
3	Aluva									
4	Ambalappuram		· · ·							
5	Aroor									
6	Aruvikkara	۰.								-
7	Athani									
8	Attingal			·. •						
9	Ayarkunnam									
10	Áyathil									
11	Ayyanpuzha									
12	Azhikode							•		
13	Chakkittappara	•								
14	Chalakkudy									
15	Chavara							,		
16	Chelari									
17	Chellanam									

		•
(1	) (2)	
18	Chengalam (Kumarak	
19		,
20		
21	Cherpu	
22	Cherupuzha	
23	Cheruvathur	
24	Chevayur	
- 25	Chovva	
26	Edappal	
27	Edappally	
28	Edarikkode	
29	Edathua	
30	Edayar	
31	Erattupetta	
32	Ezhimala	
33	Guruvayur	
34	Imjalakkuda	
35	Iritty	
36	Kadavanthra	··· · · · · · · · · · · · · · · · · ·
37	Kalladikkode	
<b>3</b> 8	Kaloor	
39	Kandanad	
40	Kandassankadavu	
41	Kanhangad	
42	Kanjikkode	
43	Kanjikkuzhi	
<b>4</b> 4	Kasargode (Vidyanagar)	
45	Kattakkada	
46	Kavanadu	

<b>ki</b>		·					·	
(1)	-32-4	(2)						<del></del>
47	]	Kayamkulam				· .		
48	]	Kilimanoor			•			•
49		Kizhissery						
50	·. ·	Kodakara		•				
51		Koduvally	- -	-				
52	2	Kollengode	· · ·					
53	3	Koottanad						
54	1	Koppam						
5	5	Kottarakkara						
5	6	Kottiyam				, ,		
5	7	Koyilandy						
5	8	Kozhenchery				н. 1. М.		
5	59	Kozhinjampara					•	
(	50	Kubanoor	•					
, i	61	Kunnamangalan	n (Kzd)				-	
· ·	62	Kunnamkulam						•
	ഒ	Kurumassery			· .			
	64	Kuttipuram						
· 1	65	Kuttiyadi	· ·	•				
!	66	Malampuzha					·	
	<b>67</b> ·	Malappuram	·* · ·					-
	68	Malayattoor						
	69	Mallapally			•	·		
	70	Mangad			•		•	
	71	Manjeswaram						
	72	Mannarkkad	• .					
	<b>7</b> 3	Mattanchery	•.	t.			·	
	74	Mattannur		<u></u>		·		

i

·	
(1)	(2)
75	Mavekikkara
76	Medical College (Tvm)
77	Melattoor
78	Meppayur
79	Mulleria
80	Mundayad
81	Muvattupuzha
82	Nadapuram
83	Nedumangad
84	New Vytila
85	North Parur
86	Ollur
87	Ottappalam
88	Pala
89	Panoor
90	Parali
91	Parassala
92	Parippally
93	Paruthippara
94	Pathanamthitta
95	Pathanapruam
96	Pathiripala
97	Pazhayangadi
98	Payyannur
<b>99</b>	Pazhayannur
100	Perumbavoor
101	Pinarayi
102	Piravom

103Ponnani104Pothanikkad105Pullazhy106Punahur107Punnapra108Punnayurkulam109Ranny100Rayonpuram111Sasthamcotta112Technopark113TERLS114Thalasscry115Thirumala116Thrikkodithanam117Thycattusscry118Tirur119Udumpanoor120Vadakara121Vadallencherry122Vaikom123Valappad124Varkala125Vennakkara (Palakkad)126Viyyur127Vyttila128Walayar129Wisland130Wadakkencherry	(1)	(2)		
105Pullazhy106Punalur107Punapra108Punnayurkulam109Ranny110Rayonpuram111Sasthamcotta112Technopark113TERLS114Thalasscry115Thirumala116Thrikkodithanam117Thycattusscry118Tirur119Udumpanoor120Vadakara121Vadalencherry122Vaikom123Valappad124Varkala125Vennakkara (Palakkad)126Viyyur127Vyttila128Walayar129Wisland	103	Ponnani		. ) .
106       Punahur         107       Punnapra         108       Punnayurkulam         109       Ranny         110       Rayonpuram         111       Sasthamcotta         112       Technopark         113       TERLS         114       Thalasscry         115       Thirumala         116       Thrikkodithanam         117       Thycattusscry         118       Tirur         119       Udumpanoor         120       Vadakara         121       Vadakara         122       Vaikom         123       Valappad         124       Varkala         125       Vennakkara (Palakkad)         126       Viyyur         127       Vyttila         128       Walayar         129       Wisłand	104	Pothanikkad		
107       Punnayra         108       Punnayurkulam         109       Ranny         110       Rayonpuram         111       Sasthamcotta         112       Technopark         113       TERLS         114       Thalasscry         115       Thirumala         116       Thrikkodithanam         117       Thycattusscry         118       Tirur         119       Udumpanoor         120       Vadakara         121       Vadakara         122       Vaikom         123       Valappad         124       Varkala         125       Vennakkara (Palakkad)         126       Viyyur         127       Vyttila         128       Walayar         129       Wisland	105.	Pullazhy		•
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<ul> <li>120 Vadakara</li> <li>121 Vadallencherry</li> <li>122 Vaikom</li> <li>123 Valappad</li> <li>124 Varkala</li> <li>125 Vennakkara (Palakkad)</li> <li>126 Viyyur</li> <li>127 Vyttila</li> <li>128 Walayar</li> <li>129 Wisland</li> </ul>	118_	Tirur		
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<ul> <li>123 Valappad</li> <li>124 Varkala</li> <li>125 Vennakkara (Palakkad)</li> <li>126 Viyyur</li> <li>127 Vyttila</li> <li>128 Walayar</li> <li>129 Wisland</li> </ul>	<b>121</b>	Vadallencherry		
<ul> <li>124 Varkala</li> <li>125 Vennakkara (Palakkad)</li> <li>126 Viyyur</li> <li>127 Vyttila</li> <li>128 Walayar</li> <li>129 Wisland</li> </ul>	122	Vaikom		
<ul> <li>125 Vennakkara (Palakkad)</li> <li>126 Viyyur</li> <li>127 Vyttila</li> <li>128 Walayar</li> <li>129 Wisland</li> </ul>	123	Valappad		
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129 Wisland	127	Vyttila		·
	128	Walayar	•	
130 Wadakkencherry	129	Wisland		
	130	Wadakkencherry	·	

	66 KV Substations
Adoor	
Alapuzha	
Ambalapparamb	a (Mavoor)
Anchal	
Angamali	
Ayoor	
Changanassery	
Cherthala	
Chittur	
Chumathara	
Edakkara	
Edathala	
Emakulam (North	) )
Ettumanoor	<b>,</b>
G. I. S. Fort Kock	n de la construcción de la constru Nota de la construcción de la const
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	Ambalapparamb Anchal Angamali Angamali Ayoor Changanassery Cherthala Chittur Chumathara Edakkara Edakkara Edathala Ernakulam (North

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يستصم	(1)	(2)	
	27	Каttappana	
	28	Kattoor	
	29	KEL (Unmanned)	
	30	Kizhakkambalam	
	31	Kochin Shipyard (Po	crumanoor)
	32	Kochupampa	
	33	Kodungallur	
	34	Koodal	
	35	Koothattukulam	•
•	36	Koratty (Madura Co	oats)
	37	Kothamangalam	
	38	Kottayam	
	39	Kulamavu	
	40	Kuravilangad	
	41	Kuthumunda	
· · ·	42	Kuthuparamba	
	43	Kuttanad	
•	44	Kuttikattur	
	45	Mala	
-	46	Mananthavady	
•	47	Manjeri	
	48	Mankave	
	49	Mulavukad	
۰	50	Mundakkayam	
•	51	Nangiarkulangara	
•••••••••••••••••••••••••••••••••••••••	52	Nedumkandom	
	53	Nedumpoil	
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(1)	(2)						
54	Nemmara						
55	Neyyattinkara						
56	Nilambur						
57	Njarackal						
58	Ossigin (KPCL)						
59	Palode						
60	Pampady						
61	Panampilly Nagar						
62	Pathirappally						
63	Peerumedu						
64	Perinthalmanna						
ଶ୍ଚ	Pudukkad						
66	Puthencruz						
67	Puthiyara G. I. S.						
68	Sreekandapuram						
69	Sulthan Batheri						
70	Thamarassery						
71	Thiruvalla						
72	Thodupuzha						
73	Thrikkakkara						
<b>7</b> 4	Thriveni						
75	Vandipperiyar						
76	Vattiyoorkavu						
77	Vazhathope						
78	Veli						
79	Vizhinjam						
80	Walayar						
(Î)	(2)				. ·		
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		33 KV Subs	tations	-			
1	Adichanelloor	•					
2.	Agali					•	
3	Alakkode	a a 1 A		· · ·			
. 4, .	Alangad				1	•	
5	Alanellur		•		·		:
6	Alathur					• •	
7	Ananthapuram				· .	·	. ·
8	Anchangadi		•				
9	Anthikkadu	·•.		۰.			i
10	Badiyadukka						,
11	Balussery			• • • • •			i .
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13	Chalissery			•			į.
14	Chavakkad						
15	Chelakkara		÷				1
16	Chengamanadu	-					l
17	Chirakkal	Y			•		
18	Chittadi						1
19	Chullimanoor						
20	Dharmadom (Thal	asserry Town)					1
21	Edavanna						•
22	Erumapetty	· ·			-	-	
23	Ezhukone		• •		.*		
24	Kadackal	·	. • .	•	•		
25	Kaduthuruthi						•
26	Kaipamangalam	· · ·					1

(1)	(2)	
27	Kalady	
28	Kalikavu	
29	Kallambalam	
30	Kallettumkara	
31	Kalloorkadu	
32	Kalpetta	
33	Kannur Town	
34	Karukachal	
35	Kattanam	
36	Kidangoor	
37	Kodiyeri	
38	Koduvayur	
39	Kongad	
40	Kongannur	
41	Konni	
42	Kooriyad	
43	Kovappady	
44	Koratty	
45	Kurumassery	
46	Kuruppambady	
47	Kuthiathodu	
48	Kuttiyattor	
49	Makaraparamba	
50	Maniyampara	
51	Mannar	
52	Mazhuvannur	
53	Meenakshipuram	

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(1)	(2)		•
54	Meenangadi		
55	Melady		
56	Mullassery		
57	Mullorkara		•
- 58	Mundur		
59	Muthalamada	•	
60	Nadukani		
61	Neeleswaram		
62	Nelliampathy		
63	Ollur-Puthur		
64	Ochira		
65	Othukkungal		
66	Padinjarathara Paika		
67	Palkka		
68 69			
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7.	5 Pattikadu		
7			
7			
ί.	8 Perla		
	9 Poomala		
5- E	0 Poovar		-

(1)	(2)	
81	Pooyappally	
82	Pulamanthole	
83	Pulpally	
84	Puthenvelikkara	
85	Puthiyatheruvu	
86	Puthoor	
87	Puthur	
88	Ramanattukara	
89	Ramapuram	
90	Ranny-Perinad	
91	Sreekrishnapuram	
<u>92</u> .	Tarur	
93	Thakazhy	
94	Thambalamanna	
95	Thavanoor	
96	Thazhekkode	
97	Thirunavaya	
98	Thiruvallur	
99	Tholambra	
100	Thottada	
101	Thrikkarippur	
102	Thrithala	
103	Upputhara	
104	Urumi	
105	Vadakkekkara	
106	Vadanappally	
107	Vagamon	
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(1)	(2)				_			· ·
108	Valluvambrum	•	- ,					
109	Vannamada							-
110	Varapuzha							
111	Velanthavalam	÷.,					•	
112	Vellagalloor							
113	Vellanur							
114 .	Vellarada							
115	Vellikulangara		•					. •
116	Venjarammoodu			2				•
117	Vengola		N	. •				
118	Vithura							1
119	Wandoor	•						
120	West Elery		T.			• .	÷	1
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ANNEXURE-

# GENERATING STATIONS

# GENERATING STATIONS (as on 31-3-2012)

SI. No.	Name of Station	Installed Capacity (MW)
(1)	(2)	(3)
I. HYDE	L	· · · · · · · · · · · · · · · · · · ·
1	Chembukadavu Stage I (2.7 MW)	2.70
2	Chembukadavu Stage II (3.75 MW)	3.75
3	Idamalayar-Unit I, II	75.00
4	Idukki Unit I-VI	780.00
5	Kakkad Unit I, II	50.00
6	Kallada Unit I, II	15.00
, 7 ,	Kuttiyady Unit I–III	75.00
8	Kuttiyady Extension	50.00
9	Kuttiady Tail Race	3.75
<b>10</b> ·	Kuttiyady Additional Extension	100.00
11	Lower Meenmutty Unit I-III	3.50
12	Lower Periyar Unit I-III	180.00
13	Malampuzha	2.50
14	Malankara Unit I–III	10.50
15	Mattupetty	2.00
16	Neriamangalam Unit I-III	52.65
17	Neriamangalam Extension	25.00
18	P.L.B.E	16.00
19	Pallivasal Unit I–IV	37.50

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(1)	(2)	(3)
20	Panniyar Unit I, II	32.00
21	Peppara	3.00
22	Poozhithodu Small Hep	4.80
23	Poringalkuthu Unit I-IV	32,00
24	Sabarigiri Unit IVI(Unit # IV Under Rebuilding)	280.00
25	Sengulam Unit I–IV	48.00
26	Sholayar Unit I–III	54.00 .
27	Urumi I (3.75 MW)	3.75
28	Urumi II (2.4 MW)	2.40
29	Ranni-Perunad	4.00
•	Hydel Total	1943.80
I The	ermal	•
Bra	hmapuram Unit I–V	106.60
Ko	zhikkode Diesel Power Plant Unit I-VIII	128.00
2	Thermal Total	234.60
L W	nd	•
Ka	njikkode (9 $\times$ 0.225)	2.025
	Wind Total	2.025
	Total Installed Capacity (I + II + III)	2185.425

ANNEXURE-

# GENERATION PROJECTS UNDER CONSTRUCTION AS ON 31-3-2012.

А.	U	ingoing Schemes		, · · · ·
	1.	Pallivasal Extension Scheme	••	60 MW, 164.9 Mu
	2.	Thottiyar HEP	•	40 MW, 99 Mu
	3.	Sengulam Augmentation Scheme	••	-85 Mu
	4.	Chathankottunada II		6 MW, 14.76 Mu
	5.	Vilangad SHEP		7.5 MW, 22.63 Mu
	6.	Peechi SHEP	••	1.25 MW, 3.286 Mu
	7.	Barapole SHEP	•••	15 MW, 36 Mu
	8.	Kakkayam SHEP		3 MW, 10.39 Mu
	9.	Perumthenaruvi SHEP		6 MW, 25.77 Mu
1	10.	Chimmony SHEP		2.5 MW, 6.7 Mu
	11.	Sabarigiri (Addl. Capacity)	•-	60 MW, 239 Mu
B.	Te	ndered Schemes		· · · · · · · · · · · · · · · · · · ·
	1.	Athirapilly HEP	••	163 MW, 223 Mu
	2.	Mankulam HEP		40 MW, 82 Mu
	3.	Vellathooval SHEP	н	3.6 MW, 12.17 Mu
	4.	Poringalkuthu SHEP		24 MW, 45.02 Mu
	5.	Anakkayam SHEP		7.5 MW, 22.83 Mu
	6.	Adyanpara SHEP	••	3.5 MW, 9.01 Mu

#### SCHEDULE - B

#### [See clause 6 (2)]

#### **RE-VESTING OF PERSONNEL**

#### CONDITIONS OF RE-VESTING

The re-vesting of personnel shall be subject to the following conditions:---

#### L Re-vesting Scheme for employees

- 1. The re-vesting of personnel shall be subject to the terms and conditions contained in section 133 of the Act.
- 2. From the date of publication of the notification of this second transfer scheme, the personnel of the Kerala State Electricity Board shall stand assigned to the services of the Transferee and they shall continue to officiate in the place where they are posted on the date of re-vesting and thereafter shall be under the disposal of the Transferee.
- 3. The Transferee shall absorb all permanent eligible personnel so re-vested to it in its permanent services and the personnel shall form part of the services of the Transferee, in the post, scale of pay etc. in accordance with the orders that may be issued by the Transferce for this purpose, without any further act, deed or anything to be done by the State Government or the personnel and the State Government or the Transferee shall issue appropriate orders in the case of all other provisional, contingent, part time, temporary personnel engaged by the Board or Kerala State Electricity Board prior to the vesting.
- 4. All the employees shall remain on the rolls of Kerala State Electricity Board Limited who shall be responsible for their pay, benefits and other service conditions. The personnel needed by the SBUs shall be deputed to them and their cost shall be accounted as part of the cost of the SBUs. However, the responsibility of managing the personnel shall be with the Kerala State Electricity Board Limited.
- 5. (a) Notwithstanding anything contained elsewhere, the Transferee and the State Government shall be jointly and severally responsible to duly make all such payments to the personnel in respect of the rights, responsibilities, liabilities and obligations and personnel related matters including the statutory dues such as salary, wages, gratuity, pension, provident fund, compensation, terminal and retirement benefits till the date of re-vesting and thereafter by the Transferee.

- (b) Kerala State Electricity Board Employees' Welfare Fund will be managed in future in the same manner as at present and the existing rules and regulations will continue to govern the functioning of the Employees Welfare Fund.
- 6. Subject to the provisions of the Act and this Scheme, the Transferee shall be entitled to modify or frame new regulations governing the conditions of service of personnel re-vested to the Transferee under this Scheme, with the consent of Government, but the rank, scale of pay, salary, allowances and other pecuniary benefits including terminal benefits after the effective date of transfer shall not in any way be inferior to those applicable to them immediately before such re-vesting.
- 7. In respect of all statutory and other schemes and employment related matters including the provident fund, gratuity, pension and any other superannuation fund or any other fund created or existing for the benefit of the personnel, the Transferee shall stand substituted for the erstwhile Board or Kerala State Electricity Board for all intent, purposes, rights, powers and obligations of the erstwhile Board or Kerala State Electricity Board and the services of the personnel shall be treated as continuing for the purpose of the above.
- 8. The State Government shall notify appropriate arrangements in regard to the funding of the terminal benefits to the extent they are unfunded on the date of the transfer of the Personnel from the erstwhile Board. As per actuarial valuation carried out by registered valuer, the provisional figure of unfunded liability is approximately ₹ 7584 Crores as on 30-9-2011. Actuarial valuation of terminal liabilities at the time of transfer will be made as provided under clause 9 (3) of this scheme. Till such time arrangements are made, the Transferee and the State Government shall be jointly and severally responsible to duly make such payments to the existing pensioners as well as the personnel who retire after the date of transfer but before the arrangements are put in place. The State Government, Kerala State Electricity Board Limited and employees' union may enter into a tripartite agreement in consideration of the promises and mutual conditions set forth therein. A model Tripartite Agreement is appended as Schedule-C.
- The State Government will fund ₹ 3186 Crores over a period of next 10 years to Kerala State Electricity Board Limited on annual basis for meeting the unfunded terminal liabilities.

Kerala State Electricity Board Limited will issue two series of bonds to a Master Trust:---

(i) 20 year bond with a coupon rate of 10% p.a. for ₹ 5021 Crores.

. (ii) 10 year bond with a coupon rate of 9% p.a. for ₹ 2039 Crores.

Bonds will be issued to the Master Trust to meet the liability of pension etc. in future from the interest and principal repayment from Kerala State Electricity Board Limited against the bonds issued in favour of Master Trust. With these arrangements the Master Trust will have a liability towards pension etc. of ₹ 7584 Crores (approximately) as on 30-9-2011 with matching investments in securities issued by Kerala State Electricity Board Limited for ₹ 7060 Crores only.

Another ₹ 524 Crores will be funded by State Government through budgetary provision over next 10 years in equal installments as per G O. (Ms.) No. 43/2011/PD dated 3-11-2011.

State Government will permit that the electricity duty collected by Kerala State Electricity Board for a period from 1-4-2008 to 31-3-2012 to be retained in the Kerala State Electricity Board Limited as its contribution for funding the terminal liability.

In addition to the interest on bonds and repayment of principal, Kerala State Electricity Board Limited will be paying the annual pension contribution based on actuarial valuation to the Master Trust in respect of personnel transferred to Kerala State Electricity Board Limited.

The unfunded liability upto the date of transfer will be borne and shared between the State Government and the Kerala State Electricity Board Limited. Any addition to the liability of ₹ 7584 Crores will be borne and shared by the State Government and the Kerala State Electricity Board Limited in the ratio of 35.4: 64.6 respectively.

- 10. All proceedings including disciplinary proceedings pending against the personnel as on the date of vesting and initiated thereafter till re-vesting which relates to misconduct, lapses or acts of commission or omission committed before the date of re-vesting, shall not abate and may be continued by the Transferee.
- 11. The personnel re-vested to the Transferee shall be deemed to have entered into an agreement with the Transferee to repay loans, advances and other sums due and perform obligations undertaken by them to the Kerala State Electricity Board which remain outstanding as on the date of the revesting in the same manner and on the same terms and conditions as existed prior to the vesting.

The transferee shall make all payments due to the personnel in the same manner and on the same terms and conditions that existed prior to re-vesting subject to relevant Long Term Settlement negotiations and agreements entered into from time to time except in the case of payment of Terminal benefits, which shall be administered through the Master Trust.

12. Payment of pension of personnel who have joined the service in Kerala State Electricity Board on or after 1-4-2013 will be governed by the National Pension System (NPS) adopted vide BO (FB) No. 843/2013 (PRC/335/2013), dated 9-4-2013 and the Government orders, Circulars and guidelines issued from time to time in this regard.

13. Kerala State Electricity Board General Provident Fund in respect of employees on the rolls of Kerala State Electricity Board as on 31-3-2013 will continue to be managed in the same manner as at present and the existing rules and regulations will continue to govern the functioning of the Provident Fund. The Government in exercise of powers conferred by sub-section (3) of the section 8 of the Provident Fund Act, 1925, will issue necessary notification to add the name of the Kerala State Electricity Board Limited, in the Schedule to the Provident Fund Act of 1925 to enjoy the benefits under the Act. The employees recruited from 1-4-2013 are covered under the National Pension System (NPS) and will not come under the purview of the Kerala State Electricity Board General Provident Fund constituted under the Provident Fund Act of 1925. Inter-transfer of General Provident Fund with pension fund is banned and separate funds shall be maintained for pension fund;

14. Nothing contained in this Scheme shall apply to the personnel of the State Government or other organisations who are on deputation to the Kerala State Electricity Board as on date of the re-vesting but such personnel shall continue on deputation to the Transferee till the expiry of the term of deputation.

# IL Redressal of grievances regarding allocation

- 1. The employees of the Transferee shall be allowed to raise grievance, if any to the Committee for Redressal of Grievances (CRG) which shall be constituted by the Government of Kerala to address such issues.
- 2. The Committee for Redressal of Grievances (CRG) shall consider the grievances of the employees of the transferee within a period of six months from the date of issue of the notification of the second transfer scheme.
- 3. Criteria and procedure for consideration of cases will be decided by the Committee.

#### SCHEDULE 'C'

#### [See Clause 6 (8)]

#### TRIPARITTE AGREEMENT AMONG GOVERNMENT OF KERALA, KERALA STATE ELECTRICITY BOARD LIMITED AND KSEB EMPLOYEES' UNIONS

#### And

Kerala State Electricity Board Limited (Corporate Identity Number U40100KL2011SGC027424), a company incorporated under the Companies Act, 1956 having its Registered Office at Vydyuthi Bhavanam, Pattom, Thiruvananthapuram-695 004 represented by its Chairman and Managing Director (hereinafter called "KSEB Ltd.") of the second part;

#### And .

The Unions representing workmen and officers of the erstwhile Kerala State Electricity Board (hereinafter called "Union") represented by their authorized office bearers as listed below of the third part.

Sl. No.	Name of the Union/Association	Registration Number	Authorised Representative			
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1. WHEREAS, the Government of Kerala as per G. O. (Ms.) No. 37/2008/PD dated 25-9-2008 notified the Kerala Electricity First Transfer Scheme, 2008 for the purpose of vesting of functions, properties, interests, rights, obligations and liabilities of KSEB to State Government on the terms agreed to by KSEB and State Government

3. WHEREAS, the State Government, the KSEB Limited and the employees and officers of the Board/KSEB are desirous of entering into an agreement to ensure the service conditions consequent to the re-vesting as envisaged under the Electricity Act, 2003 with a view to facilitate smooth implementation of the re-vesting scheme.

4. Now, THEREFORE, in consideration of the promises and mutual conditions set forth herein, it is agreed by and among the parties as follows:

(1) In so far as this Tripartite Agreement is concerned:

- "Board" means Kerala State Electricity Board constituted under Section 5 of the erstwhile Electricity (Supply) Act, 1948 (54 of 1948), of which all functions, properties, all interests, assets, liabilities and personnel were vested in the State Government in the name of "Kerala State Electricity Board" after the notification of transfer scheme dated 25-9-2008;
- (ii) "Kerala State Electricity Board (KSEB)" means the undertakings of the Board vested in Government of Kerala through notification vide S.R.O. No. 990/2008 dated 25-9-2008 by which State Government is administering the functions of the Board by appointing the Special Officer and a Managing Committee till the date of re-vesting of the functions, properties, interests, rights, liabilities, proceedings and personnel to the transferee in accordance with the Electricity Act, 2003 and the Kerala Electricity Second Transfer (Re-vesting) Scheme, 2013;

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- (iii) "Kerala State Electricity Board Ltd." means the Company incorporated under Companies Act, 1956 (1 of 1956) wholly owned by the Government of Kerala, in which the Government will re-vest the functions, properties, interests, rights, liabilities, proceedings and personnel in accordance with sub-section (2) of Section 131 & Section 133 of Electricity Act, 2003 and the Kerala Electricity Second Transfer (Re-vesting) Scheme, 2013;
- (iv) "Master Trust" means the Trust to be constituted to manage the funds and to disburse terminal benefits, pension etc. and ensure interest of the existing pensioners and the personnel transferred to the Kerala State Electricity Board Limited as on the date of revesting as regards payment of Terminal Benefits as defined in the Kerala Electricity Second Transfer (Re-vesting) Scheme, 2013.
- (2) The State Government and the KSEB Ltd. hereby guarantee that:
  - (a) There will be no retrenchment of employees for any reason and their status/services will be protected.
  - (b) All the existing permanent employees will be absorbed to KSEB Ltd.
  - (c) The terms and conditions of services of the existing employees such as promotions, transfers, wages, compensations, leave, allowances etc. upon transfer to KSEB Ltd. shall continue to be regulated by existing regulations/service rules in vogue and is guaranteed to continue as indicated hereunder.
  - (d) With regard to wage/pay revision, the present system of periodic bipartite negotiations and agreements shall continue.
  - (e) The State Government and KSEB Ltd. shall take all steps to assure the payment of pension including dearness relief and other terminal benefits of the existing employees and pensioners as on the date of revesting, in the same pattern as on today including periodical revisions as applicable. To ensure this the Government has allowed the KSEB Ltd. to retain the electricity duty collected for a limited initial period upto ₹...... crores per year and the Government is open to review this retention based on the adequacy of the corpus fund thus created.

- (f) All the existing welfare measures for the existin \_\_\_\_\_mploces as on the date of re-vesting, like the scheme for compassionate appointment, medical reimbursement, family pension, commutation of pension, voluntary retirement, invalid pension etc. shall be continued.
- (g) All benefits of the services rendered by the existing employees in Board/KSEB as on the date of re-vesting shall be protected and be given full effect.
- (h) The period of service of the existing employees under the Board/ KSEB and under KSEB Ltd. shall be treated as continuous service for the purposes of the service benefits and terminal benefits payable to the personnel.
- (i) All the existing welfare benefits to the retired employees shall continue. All obligations in respect of payment of pension and other retirement benefits including provident fund, welfare fund, superannuation pension, encashment of leave and gratuity to the employees who have retired and who are going to be retired from the service of the Board/KSEB as on the date of re-vesting shall be the liability of the KSEB Ltd. and in respect of all statutory and other schemes relating to the employees existing on the date of re-vesting, KSEB Ltd. shall stand substituted for the Board/KSEB to all intents and purposes.
- (i) The employees of KSEB Ltd. will be paid gratuity as per the Payment of Gratuity Act, 1972.
- (k) Liabilities in respect of gratuity and superannuation benefits shall be transferred to the 'Master Trust' to be constituted under the Indian Trust Act, 1882. To meet this liability the KSEB Ltd. will issue bonds to the Master Trust to the extent of the unfunded liability of ₹ 7584 Crores as on 30-9-2011. Kerala State Electricity Board Ltd. will issue two series of bonds to the Master Trust.
  - \* 20 year bond with a coupon rate of 10% p.a. for ₹ 5021 Crores.

\* 10 year bond with a coupon rate of 9% p.a. for ₹ 2039 Crores.

Another  $\stackrel{\textbf{F}}{\textbf{T}}$  524 crore will be funded by the Government through budgetary provision over next ten years in equal installments as per G.O. (Ms.) No. 43/2011/PD dated 3-11-2011.

State Government also agrees that the electricity duty collected by KSEB for the period from 1-4-2008 to 31-3-2012 will be retained in the Kerala State Electricity Board Limited as its contribution for funding the terminal liability.

In addition to the above, the KSEB Ltd. will pay the annual pension contribution based on actuarial valuation to the Master Trust in respect of the personnel transferred to KSEB Ltd.

The unfunded liability upto the date of transfer will be borne and shared between the State Government and the Kerala State Electricity Board Ltd. Any addition to the liability of ₹ 7584 Crores will be borne 4 and shared by the State Government and the Kerala State Electricity Board Ltd. in the ratio of 35.4 : 64.6 respectively.

The liability of  $\gtrless$  7584 Crores to the Master Trust will be funded as per clause 6(9) of the Kerala Electricity Second Transfer (Re-vesting) Scheme, 2013.

The KSEB Ltd. shall pay the Master Trust, the accrued interest on the above bonds for the financial year on the first day of April every year.

- (1) If for any reason the Master Trust is not able to meet its obligations relating to payment of pensionary benefits from its fund fully or partially, the State Government and the KSEB Ltd. shall make good such shortages to ensure the payment of terminal benefits without any defaults.
- (m) KSEB Employees Welfare Fund will be managed in future in the same manner as at present under the new set up and after revesting, the Governing Body shall meet and resolve on issues like change of name, bank accounts, investments in fixed deposits etc.
- (n) All the existing agreements/settlements and liabilities of KSEB and Board shall be honoured by the KSEB Ltd.
- (o) The existing employees transferred to the service of the KSEB Ltd. shall be deemed to have entered into an agreement/ settlement with KSEB Ltd. to fulfill the obligations assumed by them with the Board / KSEB including in respect of repayment of loans, advances and other sums due which remain outstanding from the employees on the effective date. The transferce shall make all payments due to the personnel in the

same manner and on the same terms and conditions that existed prior to re-vesting subject to relevant LTS negotiations and agreements entered into from time to time except in the case of payment of Terminal benefits, which shall be administered through the Master Trust.

- (p) Payment of pension of personnel who have joined the service in KSEB on or after 1-4-2013 will be governed by the National Pension System (NPS) adopted vide BO (FB) No. 843/2013 (PRC/ 335/2013), dated 9-4-2013 and the Government orders, Circulars and guidelines issued from time to time in this regard;
- (q) KSEB General Provident Fund in respect of employees on the rolls of KSEB/Board as on 31-3-2013 will continue to be managed in the same manner as at present and the existing rules and regulations will continue to govern the functioning of the Provident Fund. The Government in exercise of powers conferred by the Sub section 3 of the Section 8 of the Provident Fund Act, 1925, will issue necessary notification to add the name of the Kerala State Electricity Board Ltd., in the Schedule to the Provident Fund Act of 1925 to enjoy the benefits under the Act. The employees recruited from 1-4-2013 are covered under the National Pension System (NPS) and will not come under the purview of the KSEB General Provident Fund constituted under the Provident Fund Act of 1925. Inter-transfer of GP Fund with pension fund is banned and separate funds shall be maintained for pension fund.
- (r) All official proceedings including disciplinary proceedings pending at the time of re-vesting shall be dealt with by KSEB Ltd.
- (s) All the existing workload norms will be continued and changes from time to time will be finalized through mutually negotiated settlements.
- (t) All the appointments now being done through the Kerala Public Service Commission in accordance with the provisions of the Kerala Public Service Commission (Additional Functions) Act, 1963 will continue as such and amendments in this respect, if necessary, will be notified by the Government.

- (u) The State Government shall ensure that KSEB Ltd. fulfills all its commitments as agreed upon above and Government will issue necessary orders to this effect.
- \* This Tripartite agreement shall be read in conjunction with the Kerala Electricity Second Transfer (Re-vesting) Scheme, 2013.

IN WITNESS WHEREOF, the Parties hereto have caused this Agreement to be executed by their duly authorized representatives ON THE DAY MONTH AND YEAR FIRST HEREINABOVE WRITTEN.

Witness

Additional Chief Secretary, Power Department, Government of Kerala.

SIGNED by .....

For and on behalf of the Government of Kerala (Of the First part) Signed by Shri

#### Witness

# Chairman & Managing Director

For and on behalf of Kerala State Electricity Board Ltd, Vydyuthi Bhavanam, Pattoin, Thiruvananthapuram-4

(Of the Second part)

SI. No.	Name of Signatory Name of the Union/Association Registration Number For and on behalf of the Unions representing workmen and officers (Of the Third part)	Signature	Witness	Signature of witness
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#### ANNEXUREII

# MINUTES OF THE MEETING HELD BY THE ADDITIONAL CHIEF SECRETARY (POWER) AT 2 P.M. ON 17/12/2013 TO DISCUSS THE RECONCILIATION AND NETTING OFF OF DUES BETWEEN GOVT. & KSEB

Present:- 1. Dr. Nivedita P. Haran,

Additional Chief Secretary (Power).

2. Shri. K.K. Unni,

Chief Electrical Inspector.

3. Shri. S. Venugopal

Director (Finance ), Kerala State Electricity Board Limited.

4. Shri. M.Radhakrishnan,

Additional Secretary, Finance Department.

5. Shri, K.J. Antony,

Additional Secretary, Power Department.

6. Smt. Rema P. Nair,

Under Secretary, Power Department.

The meeting began at 3 p.m. with the Additional Chief Secretary (Power ) in the Chair. The Additional Chief Secretary informed that it has been decided to issue formal orders on netting off dues and reconciliation of accounts between Govt. and KSEB as on 31-10-2013, the date of re-vesting of the assets and liabilities of the erstwhile KSEB , vested in Government, into the Kerala State Electricity Board Limited , after due consultations and discussions with the CEI and KSEB authorities , as the Second Transfer Scheme ( Revesting ),2013 provides for a provisional period of one year for finalizing the figures of unfunded terminal liability of the new Company. as on the date of re-vesting.

2. The Chief Electrical Inspector informed that Govt., vide G.O. dated 9-10-2012. issued orders to net off the dues between KSEB and Govt. as on 31-03-2002. Subsequently in a high level meeting held by the then Principal Secretary (Finance) on 25.11.2006, it was decided to net off dues between KSEB and Govt. as on 31-03-2006. However, formal orders on netting off of dues have not been issued by Govt. so far. According to the CEI, non- inclusion of penal interest portion in the accounts in respect of electricity duty and other levies brings sizeable difference in the dues due to Government from KSEB. He pointed out that it would be improper to set off any amount against future dues of duty when huge amounts towards duty and surcharge collected from public are pending payment. Therefore it was suggested that assessment of actual liabilities towards duty and surcharge may be done and netting off of dues may be finalized only on the basis of duly reconciled figures.

3. The Director ( Finance ), Kerala State Electricity Board Limited informed that KSEB has not remitted the electricity duty collected from the consumers to Government for over a decade. He explained that even though provision for penal interest is there in the Electricity Duty Act, huge amounts were payable by the Government to KSEB towards Subsidy for achieving 3% rate of return and towards subsidy for allowing pre-92 tariff. The recently announced subsidies on account of exemption of domestic consumers from the revised taniff and thermal surcharge en have also fell in arrears. At any point of sime the amount navable by Government to KSEB has been much more than the Electricity Duty payable by the Board to the Government Despite having the provision for penal interest in the Electricity Dury Act, the Government had not fixed any rate of interest payable under Section 8 of Electricity Dury Act and had hot insisted the payment of interest on electricity dury. The Board had been insisting that, had the Government released the subsidy amount in the past in the relevant years, the floand would have paid the electricity buty in time to the Government and here would not have been any scope for levy of penal interest against the Board for non payment of the day. Therefore, duty payable by KSE Board to Covernment should have been negation at the segresponding points of tune and the Board had requested the Government not in insist for payment of linerest on the duty amount. The Board has also pointed out that interest against non release of stitisidy by Government should also be taken into account, if Covernment insists for interest on electricity duty

A The Director (Finance), KSEB Ltd., further jointed out that vide G.O. (Ma) ( read/Linft) dated 3/11/2011, Gover, accorded in principle approval of the Kerala Electricity Sectors (Principle Scheme for the vesting the assessment hibitities of the cestwhile KSEB, as then Vested with the Gover to the newly incorporated company and addened that the aforesaid amount of Rs. 2500 errors will be provided to the Company for functing the terminal liability. The teral amount of Rs.2500/-errore proposed to be funded by Government, was the sum of Rs. 1539.82 crore(rounded to 1600 errore), payable by Gover, to KSEB, on alotting off of the sinching due to the Board for sections of the parallel while's issued by Gover, and the amount of payable to Gove powards electricity duty, surcharge and penal interest, as on 31-03-2008 plus its interest component of Rs. 900Crore. Thus the dues of KSEB and Gove, was hered off as on \$1433,2008. Noty, 'Sovepriment, have made the Kerela Electricity Second Transfer Scheme (Re-vesting), vide G.O. (P) No. 46/2013/PD dated 31-10-2013, for re-vesting the assets and Habilities of the Board into the Kerela State Electricity Board Limited, which provides that the State Govt: will fund Rs. 3186 crores, over a period of 10 years to KSEB Limited on annual basis for meeting the unfunded terminal liabilities, by way of adjustment against electricity duty, collected and payable to Govt. by KSEB.

5. The Additional Secretary (Power) informed that a Committee consisting of the Chief Secretary, Principal Secretary (Finance), Secretary (Power), Secretary (Law) and Chairman, KSEB and the Secretary (Power) was constituted to place specific proposals on the reorganisation of the Kerala State Electricity Board and the Committee submitted recommendation for sharing the unfutuded terminal liability of KSEB Ltd. as an 38599-2011 includent the Loyd, and KSEB. The Second Transfer Scheme (Re-vesting Has been issued on the basis of the recommendations of the Committee.

246 The Liner Predical Inspector dispared the figures' relied on by the Committee, pointing out. With the recommendations of the Committee years based solely on the idita proceded by SER, and that the Department of Electrical Inspectorate had not been consulted

or sproked in the process. The additional Chief Secretary expressed the elevatiat the Power of beparation we suprojekt at the them Secretary in the meeting of the Committee headed by supersided for committee body and be designed as required as secret and some sector of the

Considing and sported by the Green water of promoted toward that the Consideration of the South and Section of the South of the Sout

headed by the Chief Secretary for a final decision. The Director (Phance J, KSEB Ltd. shade it Clear that the figures of electricity

daily and surcharge are being accounted in the Board and duty audited by the Accountant General, for the accounts theing submitted to the Kerala State Electricity Regulatory Commission. The general consensus was that the figures of KSEB would be adviatiance with the accounts approved by the Call gorly so the control of the penal interes, stable to be paid by the KSBB on account of belated termittance of electricity duty, as per the provisions of the

- Kerda Sure Electrichy Duty Art, 1963

9. The Director (Finance ), KSEB pointed out that not withstanding the provision of Section 8 of the Kerala Electricity Duty Act that any sum due on account of Electricity Duty, if

not paid at the time and in the manner prescribed, shall be deemed to be in arrears, and thereupon such interest not exceeding eighteen percent per annum which the Government Inspector has been insisting on levving penal interest at the rate of 18 %. The Chief Electrical Inspector informed that it seems that Government had already notified the rate of interest as 18 %. The Additional Chief Secretary suggested that the CEI would confirm the position and report to Government. It was also suggested that the reconciliation process should be completed and holistic figures are to be placed before the Committee for taking an lafornied therision when the Chief Electical despector pointed out that reconciliation has peet completed up to 2005 sairy me Additional Chief Secretary instructed that the imposum increasing to 2005 and year and them wise dues [ amount and interest separately.) from 2006 to maybe prepared for oursuing reconcillation on the basis liver of in A ner detailed discussion the following decisions were taken in the meeting in The Ghief Electrical Inspector and the Dimetro Hanance), KSEB will an alives show efficers for the Period fieldon of Scoulers at Respect of electricity your such en provide builts and they may in \$1.40 2019. The and fail complete the process Research with KSPR and summing recording frames to concernment before 15-1-2014. The Name Department with prepare and surginized easily of each site and model in KSER by the Covernment as on 31-10-2012 The the stational motion and moon the provident of the state of the state spin of penal interest as #1 %, in each se of Dowes conterned by himperio on and the Kersle Blechichy Out Act, 1963 The meeting ended m4 p.m.

ACTION TAKEN STATEMENT ON THE REPORT OF THE C&AG OF INDIA FOR THE YEAR ENDED 31ST MARCH 2012 (REVENUE RECEIPTS)

	Remarks	-	-		-			•		•	•		
	Action Taken	The Lotteries Department projects the Budget Estimate of Revenue Collection is based on the total sale proceeds of lotteries as the total face value of the ticket. The amount expected to be	revenue collection of the Department collected based on the face value of the ticket is shown without excluding expenses relating to as the Budget estimate of Revenue Collection. It has	discount to agents, prize moneys, agents nothing to do either with the incidental expenses of prizes, incentives etc. and other lottery or with regard to net revenue collection. There is administrative expenses of analysis of prizes of	the total and net revenue for the period incidental expenses for the conduct of the lottery.	steady increase in total revenue collection is transferred to the receipt head from the expenditure during the moritor to be expenditure	provide significant contibution to the former between Budget Between and actual in State revenue both for a sumation and actual in	respect of collection from lotteries is due to some other	reasons, which are beyond control. Lottery is not a product like that of television, soap, rice etc, the	requirement of which can be predetermined to a great extent. Whereas, one cannot precisely foresee the	quantum of sale of ticket at the time of launching a ticket. Economic conditions of people, purchasing	power, weather, attitude of customers and many other force majeure may affect sale of lottery. If the market	conditions are in support of sale, collection would scale up otherwise sale would come down. Hence the gap between Budget Estimate and actual collection, If the
•	Recommendations	The Lotteries Department projects the total sale proceeds of lotteries as the total	revenue collection of the Department without excluding expenses relating to	discount to agents, prize moneys, agents prizes, incentives etc. and other administrative expenses of analysis of	the total and net revenue for the period	steady increase in total reveated unat despite transferred to direction for markferred to	provide significant contibution to the	revenue:		· · · · ·		· · · · · · · · · · · · · · · · · · ·	
	Draft para	8.1.5.1											

Budget estimate is prepared based on the net revenue collection, the aforesaid drawbacks would invariably occur. Hence, net revenue based budget estimate may not make the budget a realistic one as suggested in the report.	6.1.3.2 If is recommended that the Department Ever since the implementation of LMS it is virtually may ensure that provisions for impossible to encash the prize amount of a single lottery ascertaining the genuineness of tickets twice as the software is designed in such a way before payment of prizes are strictly that it will not accept the same number more than once for payment. As all the prize payment are made exclusively through the LMS the scope for multiple payment for a single prize winning ticket is almost zero.	8.1.5.3 LIMS has provisions to check the number Now there is no chance of duplication of prize payment of prizes offered and paid for each since each and every prize winning tickets is scanned and scheme of lottery. The number and the approved in LIMS before the payment of prize winning amount of prizes to be paid in each draw tickets. Steps are being taken to assess the excess prize are fed in LIMS.	
	It is recommended that the Department may ensure that provisions for ascertaining the genuineness of tickets before payment of prizes are strictly observed by the Department,	LIMS has provisions to check the number of prizes offered and paid for each scheme of lottery. The number and the amount of prizes to be paid in each draw are fed in LIMS.	Audit analysed the data relating to prizes offered vis-a-vis prizes paid available in the LIMS during the period from August 2008 to September 2010 and found that the Department had distributed 30,262 prizes involving Rs.25.80 lakh in excess of the number of prizes offered in 66 draws. The excess grant of the prizes shown by the LIMS needs investigation. Besides, validation controls needs to be
	7.01	5.3	

	The Department had initiated the Only partial testing (functional) was reportedly software certification for LIMS and the completed by STOC and test report furnished by Keltron, software certification for LIMS and the completed by STOC and test report furnished by Keltron first phase of certification by the agency which has developed the software. Keltron Standardisation Testing and Quality has informed that the matter will be again taken up as Certification (STQC) started on 8 March and when the new module for Taluk Lottery Offices is 2010. Neither work-order nor payment prepared and implemented in LIMS. and STQC discontinued the certification process.	
put in place in the system to ensure that prizes distributed match with the prizes offered. After this was pointed out, the Government stated that the matter is being investigated and report would be		The cash accounting of the district lottery offices relies entirely on the LIMS. Even after the lapse of four years from its implementation, the accuracy and reliability of the software was not tested by a competent authority to ensure that all the system controls exist. After the case was pointed out in audit, the Department stated that steps had been taken for software certfication.
	8.1.5.4	· · · · · · · · · · · · · · · · · · ·

. 94 8.1.5.5 As per Rule 8 of Kerala Paper Lottettes To avoid recurrence of incidence such as error in the (Regulation) Rules 2005, draws of each publication of lottery results, the Department has been lottery are conducted by the Government keeping utmost vigit by cross-checking the drawn out the results announced after verification with the numbers in the prize payment register. Hence under the supervision of a panel of judges number with the result list before going it to Press and approved by the Government using Net. The result published in the news papers are also tokens and manually operated drums and being subjected to scrutiny every morning by matching it the chance of incorrect publication of result in the Dailies is being checked by the Department. with the list of unsold tickets.

339602. Accordingly, the purchaser of ejected by the Department since the the The second prize of Thiruvonam Bumper Lottery 2011 won by ticket number IR-339602 was wrongly published as THicket number TH-339602 made a claim after verification the claim was prize was won by ticket No.IR-339602. The necessary corrections were made by he Department through print and visual media. However, taking into account the mental agony suffered by the claimant for Government accorded sanction of Rs.2 special compensation vide The Department stated that this might be due to a mistake in the computer system and strict preventive measures were being Government Order dated 29 May 2012. uploading claim, the correct of ensure non-disbursal as 2 taken esults. lakh and

•		· . :	· ·						
	f lot dub	nature to the Government and Crime Branch. The Department is also observing some stringent measures to curb such claims. Since the lottery tickets are not being	sold out in any other States, as a part of the Department's belt and braces measure, the claimant from the States other than Kerala are required to convince the	Department in unambiguous terms that the prize winner had purchased the ticket from an authorized vendor and the documents presented are genuine. The Department is	keeping a keen eye on this issue and proper following up action is being insisted.	Audit recommends that the Department Taking into account the audit recommendation the may finalise accounts of Lotteries scheme Department now prepares the provisional profit statement wise and draw wise for the efficient of each draw. Scheme wise details of lotteries are also conduct of lotteries.	It is recommended that a time frame for Department of Lotteries commenced e-payment facility e-payment may be fixed and adequate for the agents to remit their subscription via SBT security measures and necessary branches across Kerala.		
Howerver, the fact remains that in addition to the mental agony suffered by the incorrect claimant, the mistake has resulted in a compensaton of Rs. 2 lakh paid by the Department.	It is recommended that the Department T may pursue the cases with the Crime I Branch for cusuring credibility.					· · · · · · · · · · · · · · · · · · ·		ractinutes may be provided un tun fiedged e-payment is established in the Department.	
•	8.1.5.6			·		8.1.5.7	8.1.5.8		

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It is recommended that the Department The details of Registered Agents have been uploaded in There is large number of persons who are involved directly or indirectly by making indirectly employed in this Sector like employees in the all possible to create an exact data bank of the indirect suitable provisions in the software LIMS Sales Outlets of Registered Agents. employees. may ensure a databank of all the persons LIMS. information from persons involved and obtaining 8.1.5.9

806/2019.



<u>ധനകാരു ജ്വംസ് ടോളർ ആൻറ് ഓഡിറ്റർ ജനറലിന്റെ 2012 മാർച്ചിൽ അവസാനിച്ച വർഷത്തെ റവന്യ വരവ്</u> ഇന്ത്യയുടെ കംപ് ടോളർ ആൻറ് ഓഡിറ്റർ ജനറലിന്റെ 2012 മാർച്ചിൽ അവസാനിച്ച വർഷത്തെ റവന്യ വരവ് സംബന്ധിച്ച ഓഡിറ്റ് റിപ്പോർട്ടിന്റെ ഖണ്ഡിക 8.2 നേൽ സ്വീകരിച്ച നടപടി ക്രമങ്ങളടെ റിപ്പോർട്ട്

9	ഭാഡിറ്റ് പാര	ശിപാൻശ	ຫຣ <sub>ິ</sub> ຟຣ໌ ດີເຊິ່ງຜູ້ຊີ
	ല്പെ	•	
ന്നൽ			-
<b></b> -	8.2	സ്ഥാപനങ്ങൾക്കം, വൃക്തികൾക്കം വിവിധ	വിഖിധ 29.07.2006 -ലെ സർക്കലർ നമ്പർ 37/ ജി .എം.സി 3/
	വായ്യകളിൻമേ	വായ്പകളിൻമേ  ആവശ്യങ്ങൾക്കായി പലിശയ്യള്ള വായകൾ	വായകൾ 06 /ധന 28,12,2009- സർഷ്പലർ നന്ദർ 104 /ജി
	ൽ പലിശ	സർക്കാർ അനുവദിക്കുന്നു. വായകൾ അനുവദിക്കുന്ന	ൽ പലിശ്ര സർക്കാർ അനുവദിക്കന്നു. വായുകൾ അനുവദിക്കുന്നി പകാരം പെറ്റത്ത് പലിശ്ര സർക്കാർ അനുവദിക്കനും. വായുകൾ അനുവദിക്കുന്നി പംസി2/09 /ധന ഫന്നിവ പ്രകാരം പൊത അലെല
	വസൂലാക്കാതി	ഇത്തരവിലെ ഉപാധികളം നിബന്ധനകളം അന്ദസരിച്	വസൂലാക്കാതി ഉത്തരവിലെ ഉപാധികളം നിബന്ധനകളം അനുസരിച്ച് സ്ഥാപനങ്ങൾ . തദേശ സ്ഥാപനങ്ങൾ.സഹകരണ
	<b>തന്നത്</b>	,നിഷ്ടർഷിക്കപ്പെട്ട കാലയളവിനകം ഇലുമായ	ഇല്യമായ സ്ഥാപനങ്ങൾ,പൊഇ മേഖലാ സ്ഥാപനങ്ങളടെ
	-	ആവൃത്തിയിലുള്ള തവണകളിൻ ,വായ്പ, അതായത് പരിധിയിൽ വരുന്ന വൃവസായങ്ങൾ	പരിധിയിൽ വരുന്ന വൃവസായങ്ങൾ മുതലായവയുടെ
		മുതലും നിശ്ചയിക്കപ്പെട്ട പലിശ്രയും	പലിശയും ആവശ്യങ്ങൾക്കായി സർക്കാർ അനുവദിക്കുന്ന
		വസൂലാക്കേണ്ടതാണ്. വായ്പയുടെ തിരിച്ചടവിലോ വായ്സകളിന്മേല്യം മുൻക്കറ്റകളിന്മേല്പുള്ള	വാസ്റ്റകളിന്തേല്പം മുൻക്ട്രുകളിന്മേല്യുള്ള മുതലിന്റെയും
		រ៣េះយា១	.വായ്പ്പ പലിശയുടെയും തിരിച്ചടവ് നിരീക്ഷിക്കുന്നതിനായി
		അന്മവദിച്ചതിൽ നിശ്ചയിച്ച ഉപാധികളം	ഉപാധികളം ശക്തമായ മാർഗ്ഗ നിർദ്ദേശങ്ങൾ പുറപ്പെട്ടവിച്ചിട്ടണ്ട്
		നിബന്ധനകളും അനുസരിച്ച വായ്യയുടെ തിരിച്ചടവില്ലോ വായ്ല 🦷 അനുവദിക്കുകയും	വായ്ല അന്മവദിക്കുകയും വിതരണം ചെയ്യകയും
		അഥവാ ഏതെങ്കിലും തവണയോ ,വായ്പ	,വായ്ക്കിലെയുന്നതിന് മുൻപായി തവണകൾ നൽകന്നത്
		അന്മവദിച്ചതിൽ നിശ്ചയിച്ച നൽകേണ്ട പലിശയോ	അനുവദിച്ചതിൽ നിശ്ചയിച്ച നൽകേണ്ട പലിശയോ ആരംഭിക്കുന്ന തീയതി,നൽകേണ്ട ഫലിശയടക്കം ഓരോ
	-	തിരിച്ചടയ്കുന്നതിലോ വിഴ്ച വരുള്ളന്ന	വരുള്ളുന്ന വായ്യയും തിരിച്ചടയ്കേണ്ടത് എത് ആവുത്തിയിലും
		കേസ്സകളിൽ,വയ്യക്കാരിൽ നിന്നം പീഴ പലിശ	പീഴ പലിശ കാലയളവിലും ആണെന്നത് ഉൾപ്പെടെയുള്ള
		ച്ചമത്തേണ്ടതാണ്. 1977 മാർച്ച് 31ന് അവസാനിച്ച	ച്ചമത്തേണ്ടതാണ്. 1977 മാർച്ച് 31ന് അവസാനിച്ച ഉപാധികളം നിബന്ധനകളം അന്മവാദം നൽകേണ്ട
		വർഷത്തെ ഇന്ത്യയുടെ കംപ് ടോളർ ആൻറ്	കംപ് ടോളർ ആൻറ് അധികാരി നിശ്ചയിക്കേണ്ടത് ആവശ്യമാണ്. ഇപ്രകാരം
		ဓာဿါဂ္ဂಡံ ജനറലിന്റെ റിപ്പോർട്ടിന്റെ 10.1	റിപ്പോർട്ടിന്റെ 10.1 പഴയകാല വായ്പകളിന്തേൽ ഉപാധികളം നിബന്ധനകളം
		ഖണ്ഡികയിൽ വായ്യകളിന്മേല്പം	വായ്യകളിന്മേല്പം നിശ്ചയിച്ചിട്ടില്ലായെങ്കിൽ അവ താമസംവിന
		അഡ്രാൻസുകളിന്മേല്പം പലിശവസൂലാക്കുന്നഇ	പലിശവസ്ലാക്കന്നഇ നിശ്ചയികണമെന്നം, ഇതിൽ വീഴ്ച വരത്തരതെന്നം
		സംബന്ധിച്ച് 1992-93 മുതൽ 1995-96 വരെ വർഷ	1995-96 വരെ വർഷ ഈ ഉത്തരവുകളിൽ ധന വകപ്പ്പ്രത്യേകം നിർദ്ദേശം

യിട്ടുണ്ട്. വായ്യയം പലർശയം വസ്യലാകന്നത് കിപ്പിങ്കേയും കാര്യക്ഷമമായി നിരീക്ഷിക്കയും നതിന് ധനകാര വകംമ്പ്പം പേണ് കയ്	സംവിധാനം കൊണ്ടുവരുന്നതിന്റെ സംവിധാനം കൊണ്ടുവരുന്നതിന്റെ വായ്പ്പ അനുവദിച്ചു കൊണ്ടുമ്ള സർക്കാർ ക്കെ ഈ വകപ്പിൽ മെന്നം ,മാർച്ച് മാസം 31 വരെയും മാസം 30 വരെയുമുള്ള വായ്പ്പ തിരിച്ചടവ് ഇഇ അർദ്ധ വാർഷിക വിവരണ പത്രിക	സത്തേഴ്ഞ്ഞു നിര്വേഷ്യ മാത്രകാ ആപത്തിൽ എല്ലാ വർഷവും എപ്രിൽ വരാജ്ജന്നതിന്നും 30 നും ഒക്ടോബർ 31 നും മുൻപായി ലഭ്യമാക്കണമെന്നും മായി ധനകാര്യ എല്ലാ പൊജമേഖലാ സ്ഥാപനങ്ങളോടും മേൽ ആവശ്യമാണ് സർക്കലറ്റകൾ പ്രകാരം പ്രത്യേകം നിർദ്ദേശിച്ചിട്ടുണ്ട് . പാർശ ചെയ്യുള 09.08 2011-ലെ സർക്കലർ നമ്പർ 52 ജി ഐ.എം.സി ഡ്സൂലാക്കന്നത് 21 11/ധന പ്രകാരം മുൻ സർക്കലറ്റകളിൽ ഫ്രതിപാദിച്ച ഒത്ത പ്രത്യേക നിർദ്ദേശങ്ങൾ കർശനമായി പാലിക്കണമെന്ന് വിണ്ടും ബെറെസെന്ന നിർദേശങ്ങൾ കർശനമായി പാലിക്കണമെന്ന് വിണ്ടും	സ്കാനത്തും ഇല്ലവംഡെയ്യം സ്കാര്യപ്പെട്ടുണ്ടെ. 23.11.12, UZ UD:13, 20.11.13, 30.04.2014 ന്റെ ഭാഗത്തു നിന്നമുള്ള എന്നീതീയതികളിലെ 95370 ജി.ഐ.എം.സി 2/ 12/ധന അഭോവം മൂലം,1979 നും നമ്പർ കാല വിളംബം ഇടാതെ സമർപ്പിക്കണമെന്നം. അഭോവം മൂലം,1979 നും നമ്പർ കാല വിളംബം ഇടാതെ സമർപ്പിക്കണമെന്നം. നേരന്ദ്രികരിച്ചിരിക്കുന്നത്തും പത്തിന്നേൽ നൽകേണ്ട പലിശയുടെയും വിശരീകരിച്ചിരിക്കുന്നത്തും തവണമെന്നം എല്ലാ പെറ്റമേർ ആംംഭീകണമെന്നം എല്ലാ നേത്വം നാപാളമേഖലാ നീ0 വരെ കാലയളവിൽ സ്ഥാപനങ്ങളെയും അതിനേൽ നൽകേണ്ട്. 19.08.2014, യാഴെ നല്ലിയിരുന്നത്ത് 20.09.2014 എന്നീ തീയതികളിലെ 72172/ ഡികളം നിബന്ധനകളം ജി.ഐ.എം.സി-2/ 14/ ധന (ഇ ഓഫീസ് നസർ മെംട് ഫോടി ഇപ വരുന്ന ലി.ഐ.എം.സി-2/ 12/ 2014, വന്ന നസർ
കാലയളവിലെ കറവുകൾ ഉയർത്തികാട്ടിക്കൊണ്ട് നൽകിയിട്ടുണ്ട്. പരാമർശം നൽകിയിരുന്നു.വായ്യയും പലിശയം വായ്യയും പല്പുരയും വസ്യലാക്കന്നത് വസ്യലാക്കന്നത് എകോകിപ്പിക്കകയും കാര്യക്ഷമമായി എകോകിപ്പിക്കകയും കാര്യക്ഷമമായി നിരീക്ഷിക്കയും നിരീക്ഷിക്കയും ചെയ്യന്നതിന് ധനകാര്യ വകപിൽ ചെയാന്നതിന് ധനകാര്യ വക്കിൽ പ്രത്വേക ചെയ്യന	ല്രത്യേക കേന്ദ്രിക്കത് നിയന്ത്രണ സംവിധാനം നിയന്ത്രണ സംവിധാനം കൊണ്ടുവരുന്നത്. ഉരുത്തിരിയേണ്ടത്തണ്ടെന്നും അതിനായി,ഇക്കാര്യത്തിൽ ഭാഗമായി വായ്പ്പ അന്മവദിച്ച കൊണ്ടുള്ള സർക്കാർ മാർഗ്ഗ രേഖകൾ അന്മപർത്തിക്കന്തതിനായി ഉത്തരവുകളുടെ പകർപ്പുകൾ ഈ വകപ്പിൽ ബന്ധപ്പെട്ട അധികാരികൾക്ക് ധനകാര്യ വകപ്പ് ലഭ്യമാക്കണമെന്നും ,മാർച്ച് മാസം 31 വരെയും നിർദ്യേമങ്ങൾ നൽകേണ്ടതാണെന്നും തങ്ങളുടെ 47-) സെപ്പംബർ മാസം 30 വരെയുമുള്ള വായ്പ്പ തിരിച്ചടവ് മത് റിപ്പോർട്ടിൽ പബ്ലിക് അക്കൗസ്ണ് സമിതി പ്രി സംബന്ധിച്ചുള്ള അർദ്ധ വരെയുമാളം വാര്ഷിക വിവരണ പത്രിക	ഉറപ്പുളാന്ത്രം ഉറപ്പുന്നതിനു പരിശോധിക്കേണ്ടത് പി എ സി ശ്ര പലിശയും നിരീക്ഷിക്കന്നതിനാം.	ിട്ടില്ല. വകപ്പിന്റെ നടപടികളുടെ പേ മലെധ്യ ലൂള്ള 17.02 കോടി നമേസ്ഡം II ൽ നിന്നിന്ത്രന്നം. പായ്യകളിൽ ഉപാം നായ്യകളിൽ ഉപാം നെത്് 189.56
കാലയളവി പരാമർശം വന്യലാക്കന നിരീക്ഷിക്കർ	പ്രത്യേക ഉരുതിരിയേ മാർഗ്ഗ ബന്ധപ്പെട നിർദ്യേരങ്ങ മത് റിപ്പേറ	അനാർത്തനം അനോർത്തനം വനുലാക്കല്രകൾ എന്നിരുന്നാലം പോലെ വായ്യയും മെന്ദ്രിക്ത നിയ	നടപ്പിലാക്കിയ നിരിക്ഷണ 2009 ന്റ വായ്യകളിനേല വായ്യകളിനേല പോലെ ബാഹ സേറാല് ബാഹ സേറാല് 101 പ്രേ

806/19

വകപ്പകരള അറിയിച്ചിട്ടുണ്ട്. പ്രസ്കത വകപ്പകളിൽ നിന്നം അന്തിമ ตรณร์ അർദ്ധ സമർപ്പിക്കേണ്ടതാണെന്നും ബോധിപ്പിച്ചിട്ടുണ്ട് . ഇതിൽ അറിയിക്കണമെന്നും തലവന്മാർക്കുപഴയകാല വായ്പകളിന്മേൽ ഉപാധികളം|ആവശുപ്പെടുകയും ചെയ്തിട്ടുണ്ട്. 03.12.2014 ,09.01.2015| ആരംഭിക്കുന്നതിന് നിർദ്ദേശങ്ങൾ നൽകിയിട്ടുള്ളതായി|അന്തിമമായി സ്വീകരിച്ച നടപടി സത്വരമായി കേരള നിയമ സഭാ സെക്രട്ടറിക്കം അക്കൗങ്ങന്റ് ജനറലിന്മം വിഴ്ച വന്നുള്ളുന്നത്. പബ്ലിക് അക്കൗണ്ട്.സ്. കമ്മിറ്റിയുടെ കടുത്ത നീരസവും താക്കീളം ക്ഷണിച്ചവന്തള്ളുന്നതിന് ഇടയാക്കുമെന്നും ആയതിനാൽ ഇക്കാര്യത്തിൽ സമയ ഇക്കാരും 2012 ജൂലായ് മാസത്തിൽ ചൂണ്ടിക്കാട്ടിയ|സംബന്ധിച്ച ഓഡിറ്റ് റിപ്പോർട്ടിന്റെ ബണ്ധിക് 8.2 ന്റെ അടിയിന്തിരമായി കള്ളകൾ പ്രകാരം ദിർഘകാലമായി വിഷധാത്തിൽ പോലെ|ആൻറ് ഓഡിറ്റർ ജനറൽ ഓഫ് ഇന്ത്യയുടെ 2012 മാർച്ചിൽ അവസാനിച്ച വർഷത്തെ റവനു വരവ് . ബന്ധപ്പെട്ട ഭരണ അന്നച്ചകൊടുക്കുന്നം പ്രകാരം കംപ് ടോളർ വായ്കൾ|പ്രസക്ത ഭാഗവും പ്രസ്കത റിപ്പോർട്ടിലെ അനുബന്ധം 🛿 ശിപാർശകളിന്മേൽ യന്നത ଣ୍ଡ നിർവ്വഹണ നടപടിയെട്ടത്ത് 600 എന്നിവയുടെ പകർപ്പം എല്ലാ ഭരണ നിർവ്വഹണ വകപ്പകൾക്കം വിവിധ വകപ്പ് | ഇതിന്മേൽ സ്വീകരിച്ച നടപടി നിരിക്ഷിക്കയും ചെയ്യന്നതിനായി ധന കാര്യ വകപ്പ്|നിർവ്ഹണ വകപ്പകൾക്ക് പലിശയും അനുബന്ധം, IV ൽ|അന്നാദ്യോഗിക കറിപ്പകൾ കിടക്കന്ന നിശ്ചയിക്കുന്നതിനും വായ്യയുടേയും|എന്നീ തീയതികളിലെ ഭരണ മുപടി കിട്ടുന്ന മുറയ്ക് സ്വീകരിക്കുന്നതാണ്. നടപടികൾ| തീർപ്പാകാതെ ബന്ധിതമായി അതിന്നേൽ നലകേണ്ട പലിശയൂടേയും തവണകളുടെ|ഔദ്യോഗിക ബന്ധപ്പെട്ട ൨സൂലാക്കുന്നത് എകോകിപ്പിക്കയും ഫലപ്പദമായി|V അന്മവുദിച്ച പ്പുമത്താതിരിക്കുന്നതിനിടയാക്കി. സത്യശ ഇത്തോയം, വിശദീകരിച്ചിരിക്കുന്നഇ മറ്റപടി നൽകപ്പെട്ട നിബന്ധനകളം തിരിച്ചടവിനായും പലിശയും പിഴ COngle

A.R. AJAYAKUMA8 Additional Secretary (Pineuse) Goet, of Kenda APPENDIX-III

# C & AG's Report

Detalk of Loon senctioned to various PSU+ - Agricultural Department. (Para 8.2)

and some stilling of	her gamel	1. S 1.	121	11,78,274	•	10 11 121			2,87,617	•	. ' . 	2,15,713	•		2,86,989			4.29.983		•	2,85,883			10.27.719			9.01 535			2,80,271
	interest.		151	316,22,5		1 70 467		-	53,670			40,252			53,516			80.275			53,349			177.814			1 55.942			48.323
	Internet data			9,55,959	•	15.04 150			236,147	•		111.77,1		•	2,35,472			3,53,208			2,34,734		•	853.506			7.48.520			2.31.948
	inferres?	1.144					-		2,200			1,650			2,000	•		3,500			2,200			3,600			2.926	· .		
	1.000	" Phile data"	121	2,69,228		4.80.000			70,000	•		52,500			10,000			10.500	•		70,000			2,40,000			2,12,800			67,500
	400 m j	N- P	· ( )	277,06.2		1.20.000			30,000			22,500			30,000			45,000			30,000			60,000			53 200			7,500
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	101011111			29.03.1979		21.08.80	· ·		07.08.81			07.08.81			18.60.80			18.00.80			13.10.81			19.08.82		•.	15 12 82			19.06.83
	Multi fritter	Alternate.		2,00,000		000'00'9			000'00'1	•		75,000	•		1,00.000			000'05'1			000'00'1			000'00'E			2,66,000			75,000
	WHEN THE REPORT OF THE REPORT			1.GO(MS) No.	22.03.79	2.CO(MS) No.	303/86/AD dated	08.04.80	3,GO(MS) No.	1866/81/AD	dated 28.07.81	4:GO(MS) No.	1866/81/AD	dated 28.07.81	5.GO(Rt) No.	2148/81/AD	dated 05.09.81	6.GO(Rt) No.	2148/81/AD	dated 05.09.81	7.GO(Rt) No.	2216/81/AD	dated 23.09.81	8.GO(Rt) No.	2131/82/AD	duted 11,08,82	9.GO(Rt) No.	3141/82/AD	dated 07.12.82	10.00(Rf) No.
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10525-1041, (0 by paud [(b + c) - (a)] (7)	And a second	8,33,493	2.11,02.740	80,35,908	1,49,44,075	2,55,300	98,62,904	45.94,192	57,49,370	8,92,547	18,02,553	79,09,616	90,39,267
Penal Interest (Z) (Z)		14.37,06	24,04,110	9,93,202	18,47,021	38,470	14,86,191	6,75,616	11,82,145	1,73,620	3,50,288	1.50,1781	73,65,329 16,73,938
Interest (P) ^. (7)		6,89,787	1,86,98,630	70,42.705	1,30,97,055	2,16,830	83,76,713	39,18,575	50,83,225	7,63,927	15,41,266	66,07,836	73,65,329
Interest paid (a) (₹)									5,16,000	. 45,000	000'68	2,00,000	•
ि,कम बत्तरत्वाति हम्फाव्यतीलड्स (है)		2.02.500	50.00,000	25,00,000	50,00,000	2,00,000	000 66 68	000'00'06	14,76,923	2.25,000	4,55,000	20,00,000	22,50,000
J.oan Repaid (3)		22.500							123077	0	0	¢	0
Rate of Penal interest - "a F		2.5	2.25	2.75	2.75	2.75	2.75	2.5	2.5	2.5	2.5	2.5	2.5
Rate of Interest Clark		1	17.5	5.61	2.61	15.5	15.5	14.5	10.75	I	=	=	Ξ
Bate of disbursensen		18.11.83	22.11.90	23,10,97	28.10.98	04.04.05	31.03.06	31.03.09	02.04.1980	27.05.1981	22.06.1981	26.03.1982	05.07.1982
Sanctionéd Amount (Z)		2,25,000	50,00,000	25.00,000	50,00,000	2,00,000	000'66'68	90,00,000	16,00,000	2,25,000	4,55,000	20,00,000	22,50,000
Sanction Order	dated 11.08.83	11.GO(Rt) No. 2896:53/AD dated 07.11.83	14.GO(MS) No. 242/90/AD dated 10.09.90	15.GO(MS) No. 262/97/AD dated 17.09.97	16.GO(MS) No. 128/98/AD dated 29.06.98	17.GO(Rt.) No. 399/05/AD 15.03.05	19.GO(Rt.) No. 488/06/AD dated 31.03.06	21.GO(Rt.) No. 565/09/AD dated 31.03.09	1.GO(Rt.) No. 671/80/AD dated 15.03.80	2.GO(Rt.) No. 1315/1981/AD dated 15.05.81	3.GO(Rt.) No. 1521/81/AD deted 10.06.81	4.GO(Rt.) No. 830/1982/AD dated 25.03.82	5.GO(Rt) No.
Name of PSA		· ·	1			· · ·			KSCDC		1	L	<u> </u>
₹ ¢		= .	12	<u>ت</u>	7	5	91	6	×	61	8	21	ព

	Total int. to be paid $ \{b + c\} \cdot \{a\} $ $\{7\}$		20,22,041	18,89,032	34,53,701	56,20,559	77,803	73,75,507	70,58,863	30,92,456	4,76,77,788	17,01,57,422
	Penal Interest ( $c_1^{xx}$ ( $\xi$ )		3,74,452	3,25,695	5,95,466	8,78,212	11,115	9,90,740	9.48,205	4.41.779	58.92,760	241,93,530
· .	ीत(terest (b) ँ (र)		16.47,589	15,63,337	28,58,236	47,42,347	66,685	63.84.767	61,10.658	26,58,677	4,17,85,027	14,68,31,968
	listerest paid (a) (₹)								,			
· .	1.098 बक्ताण्डला हर्दे।		5.00.000	4.50,000	8,50.000	13.00,000	23.871	20,00.000	20.00,000	929,392	174.00,000	64,30,4214
	l oan Repaid (T)	1	c	0	0	Ō	0	0	0	0	0	
	Rate of Penal interest ("+)		2.5	2.5	2.5	2.5	2.5	2.25	2.25	2.5	2.75	
•	Rate of Interest (* o.)	-	=	13	2	13.5	15	14.5	14.5	51	2.61	
	Date of Gisbursement		24.04.1982	26.04.1983	30.03.1984	30.03.1985	20.08,1993	0661.E0.1E	1661-60-11	1.03.1993	10.12.1999	
	Sanctioned Argunt (7)		5,00,000	4,50,000	8,50,000	13,00,000	23,871	20,00,000	20,00,000	9.29,392	1.74.00.000	6,51,73,263
	Sanction Order	1762/82/AD dated 03.07.82	6.GO(Rt) No. 1139/82/AD dated 22.04.82	7.GO(Rt) No. 975/83/AD dated 23.04.83	8.GO(Rt) No. 2641.83/AD dated 10.10.83	9.GO(R1) No. 885/85/AD dated 29.03.85	10.GO(Rt) No. 892/93/AD dated 13.07.93	11.GO(Rt) No. 573/90/AD dated 30.03.90	12.GO(Rt) No. 380/91/AD dated 23.02.91	13.GO(Rt) No. 398.93/AD dated 22.03.93	GO (MS) No. 338/99/AD dated. 10.12.1999	[ota]
	Name of PSU						• • • • • • • • • • • • • • • • • • •			<u> </u>	KLDC	1
	7. <sup>6</sup> 7		ន	77	22	26	11	58	52	8	31	
806/1	9 .					-						÷.

"[(Loan ant - Loan repaid) \* rate of int.)/ 365 ] \* No. of days from date of drawal to 31/3/12

\*\* [(Loan amt - Loan repaid) \* rate of Penal int.); 365 ] \* No. of days from date of drawal to 31/3/12

Interest receipts (Para 8.2)

ż	Name of Isance	Sanction order Na & date	Vion of	08.0	Rate of	faterest date	Pen al	1.000
<b>1</b> 0.			Reling	America - 2	interest ed content	98.00 34.03-2612	burtevratur (ar 2,5%)	durerest <sup>4</sup> - Precat
					pointy boar	( <b>č</b> )	(٤)	[merist] (Či
-	KAJCO	1.GO(Rt) No. 3141/82/AD dated 07.12.82	1982	6.00,000	21	21,12,066	4,40,014	25,52,079
2	KAICO	2.GO(Rt) No. 3141/82/AD dated 07.12.82	1982	7,00,000	12	24,64,077	5,13,349	29.77.426
ň	KSCDC	2.GO(Rt.) No.1106/93/AD dated 21.08.93	1993	6,00,000	13	16,75,973	2.79,329	105.32,91
च	KSCDC	1.GO(Rt) No. 480/94/AD duted 26.03.94	1994	7.64.500	15	20,67,292	3,44,549	24,11,840
ŝ	KSCDC	3.GO(Rt.) No. 1220/94/AD dated 07.09.94	1994	2,76,500	15	128,937	1,21,490	8.50,427
6	Steel Complex Ltd.	1. GO(Rt) No. 1040/ 95/ ID dated 7 12.1995	5661	1.16.38,000	01	1,90,00,231	47.50,058	2.37,50.288
7	KSCDC	4.GO(R1.) No. 3937/95/Fin dated (02.09.95	5661	10,00.000	15	24,88.356	4,14,726	29,03,082
8	KSCDC	5.CO(Rt.) No. 4741/95/Fin dated 07.11.95	\$661	12,50,000	15	30,76.541	5.12.757	35,89,298
<del>о</del>	Handicrafts Development Corporation	1.GO(Rt) No 132X/97 II) dated 18/12/1997	661	10,00,000	01	14.29,315	3,57,329	17.86.644
10	Scooters Kerala	4.GO( Rt) No. 1133/97/ [D dated 23/10/1997	1997	1,40,00,000	10	2,02,25,205	50,56,301	2,52,81,507
=	Kerata State Salycilate & Chemicais	1. GO(Rt) No. 1201/98/ ID 24.12.1998	1998	2,50,000	01	3.918	82.979	4,14,897
12	Punalur Paper Mills	GO(Rt) No. 694/98/ID dated 10.08.1998	¥661	761,000	0	10,38,713	2.59,678	12,98,391
13	TELK	1. GO(Ms.) No 89/98/ ID dated 19.06.1998	8661	1,58,00,000	01	2,17,91,014	54,47,753	2.72,38,767
Ξ	KSCDC	6.GO(MS.) No. 34/98/AD dated	8661	8,00,00,000	5.61	22,08,36,164	2,83,12.329	24.91 48 493

	Fotal (Interest + Penal Interest) (7)		2,47,89,479	1.58,76.712	3,36,32,800	34.71,027	68.39,589	5.61,00,274	90,50,514	1.26.21.918	1,92,92,404	72.26,849	2,49,043	18,12,60,274	1,80,99,315	1.51.925	2,29,29,658	4.78,88,630
	$\begin{array}{l} \text{Penul}\\ \text{interest due}\\ (a^{-2.5}(a))\\ (\mathfrak{F}) \end{array}$		28.16,986	31.75,342	67,26,560	6,94,205	13,67,918	1,12,20,055	18.10,103	25 24,384	38,58,481	8.21,233	49,809	362.52,055	36,19,863	30,385	45,85,932	95,77,726
	Interest due 185 on 183 g 2142 - 183 (\$)		21.972493	1,27,01,370	2,69,06,240	27.76,822	54.71,671	4,48,80,219	72,40,411	1,00,97,534	1,54,33,923	64.05,616	1,99,235	14,50,08,219	1 44 79 452	1.21.540	1,83,43,726	3,83,10,904
	Rate of interest of cuntem- porary lean		5'61	01.	e	10	10	01	01	0	· 9	5.61	0	0	01	01	0	01
	Loan Amount 17a		80.00.000	1,00.00.000	2,10,25,000	22,00,000	44,00,000	3,44,00,000	55,00,000	80.00.000	117.24,000	25.00.000	1,69,000	12,80,00,000	1.25.00.000	1,03,000	1.62,00,000	3,72.00,000
	Year of sanction		8661	1999	6661	6661	6661	6661	6661	6661	6661	6661	2000	2000	2000	2000	2000	2001
	Sunction order No.& date	06.02.98	7.GO(MS.) No.55/98/AD dated 04.03.98	1. GO(Ms) No. 109/99/ ID dated 22.07.1999	1. GO(Ms.) No 91/99. ID dated 17.06.1999	2. GO(Ms) No. 819,99/ID dated 20.08,1999-	3. GO(MS) No. 1058/ 99/1D dated 27.10.1999	1. GO(Rt) No 250/99/ ID dated 18.03.1999	1.GO(Rt) No. 93/99/ [D dated 03.2.1999	2. GO(MS) No. 819/99/ ID dated 20.08.1999	2. GO(Ms.) No 22/99/ ID dated 03.02.1999	8.GO(MS.) No.J8/99/AD dtd 12.02.99	1. GO(Ms) No 77/00 ID dated 19.06.2000	2. GO(Ms) No 148/00 ID dated 04.12.2000	3. GO(R1) No 981/00 ID dated 02.09.2000	1. GO(Rt) No 659/00/ ID dated 15.06.2000	3. GO(Ms.) No 152/00/ ID dated 06.12.2000	1.GO(Ms) NO. 165/01// ID dated 15.12.2001
	ADURAL PRI AND F.		KSCDC	KELTRON	Kerala Ceramics Ltd.	Kerala state Salycilate & Chemicals	Kerala state Salycilate & Chemicals	KSCDC	Scooters Kerala	Scoolers Kerala	TELK	KSCDC	CAPEX	CAPEX	CAPEX	Chalakkudi Refractorics	TELK	Kerals Soaps and Oils Ltd
7	j.	!	2	9	17	*	\$	50	5	52	23	24	25	26	27.	28	29	8

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Lotal (Interest )	िलाज Interest) (री)	41,66,096	97.18,493	5.11.07,671	24.31,507	2,27,610	15,08,21,918	11,28,425	16,92,637	2.32.597	22,56,849	33,85.274	11,28,425	11.28,425	28,21,062	16,92,637	16,92,637	11,28,425
Penaf Interest due	(a 2,5° v) (₹)	8,33,219	19,43.699	1,02,21,534	4,86,301	.45,522	3.01.64,384	2,25,685	3.38.527	46.519	4.51.370	6.77,055	2.25.685	2,25,685	5,64,212	3,38,527	3,38,527	2,25,685
Interest due as on	21932012°° 4₹)	33,32.877	77,74,795	4.08,86,137	19,45,205	1,82,088	12,06,57,534	9.02,740	(3,54,)10	1,86.077	18,05,479	27,08,219	9.02,740	9,02,740	22,56,849	13,54,110	13,54,110	9,02,740
Rate of interest	ef contrat- porary lican	0]	10	01	01	01	0	10	61	01	01	01	0	10	01	0	10	10
Luare Amount	<b>(</b> 2)	30,00,000	70,00,000	4,23,00,000	20,00,000	000'06'1	12,00,00.000	10,00,000	15,00,000	2.06,000	20,00,000	30,00,000	10,00,000	000'00'01	25,00,000	15,00,000	15,00,000	10,00,000
Vention sanction		2001	2001	2002	2002	2002	2002	2003	2003	2003	2003	2003	2003	2003	2003	2003	2003	2003
Sanction order No.& date		1.GO(Rt) No 2000/01 ID dated 22.02.2001	1. GO(Ms) No 34/01/ID dated	2. GO(Rt) No. 82/02/ ID dated 03.08.2002	4. GO(Rt) No. 601/02/ ID dated 12.07.2002	5. GO(Rt). NO. 771:00/ ID dated 2.9.2002	2. GO(Rt) No 134/02/ ID dated . 14.03.2002	1. GO(Ms) No 37/03/ ID dated 24,03.2003	1. GO(Ms) No 37/03/ ID dated 24.03.2003	2. GO(Ms) No 1113/03/ ID dated 22/03/2003	1. GO(Ms). No. 37/03/ ID dated 24.03.2003	1.00 (Ms) No. 67/03/ ID dated 24.03.2003	1. GO ( Ms) No. 37/03/ID dated 24.03.2003	GO(Ms) No. 37/03/ID dated 24.03.2003	2. GO(Ms) No 37/03/ ID dated 24.03.2003	GO(Ms) No. 37/03/ ID dated 24.03.2003	6. GO(Ms) No. 37/03/ ID dated 24.03.2003	2. GO(Ms) No 37/03/ID dated 24.03.2003
 Vanie of loance		KSBC	Metro Politan Engineering Co.	KELTRON	Keraln state Salycilate & Chemicals	Kerala state Salycilute & Chemicals	KSCDC	Astral Watches	Autocast Ltd.	Chalakkudi Refraciories	Co- Operative Sugars Ltd. Chittur	Keltron Counters	Kerala Garments	Kerala Rectifiers Ltd.	Kerala Soaps and Oils Ltd	Kerals State Detergents & Chemicals	Kerala state Salycilate & Chemicals	Metro Politan Engineering Co.
18 19		31	32	33	¥	35	36	37	38	39.	40	41	42	43	44	45.	46	47

Varme of finance Spinning Mill Secoters Kerala Secoters Kerala Sitharam Textiles Ltd Sitharam Textiles Ltd Sitharam Textiles Ltd Taivandrum Spinning Mill KSCDC Steel Complex Ltd. Steel Complex Ltd. Co-Operative sugars Ltd. KSCDC Steel Complex Ltd. KSCD Steel Complex Ltd. KAICO KAICO KAICO KAICO KSBC		Sanction order No.& date Verrof Lann Rate of Interest due Penal Lotal vanction vuncout interest as on interest due (Interest i3) of contern- v1.03.201299 120, 120, 120,01	$(\overline{x})$ $(\overline{x})$ $(\overline{x})$	GO(Ms) No. 37/03/ ID dated 2003 20,00,000 10 18,05,479 4.51,370 22,56,849 3,2003	GO(Ms) NO. 37/03/ ID dated 2003 10.00.000 10 9.02.740 2.25.685 11.28.425 03.2003	GO (Rt. 37/03/ ID dated 2003 10.00,000 10 9.02,740 2.25,685 11.28,425 03.2003	CO (Ms) Ne03-2003/1D dated 2003 1 (00.00,000 10 92,43,836 23,10,959 1.15,54,795 01.2003	GO(Ms ) No. 37/03/ ID dated 2003 15,00.000 10 13,54,110 3,38,527 16,92,637 03,2003	(Ms) No. 37/03/ ID dated 2003 10,00,000 10 9,02,740 2.25,685 11,28,425 03.2003	(MS) No. 37/03/ID dated 2003 30.00,000 10 27.08.219 6.77.055 33.85.274 03.2003	CORR) No 6783/04 ID dated 2004 20.50.00,000 12.5 19.17.31.164 3,83.46.233 23.00.77.397 0.2004	50( Rt) No. 1121/07/ ID dated 2004 5.87,00,000 12.5 5.58,05,205 1,11,61,041 6.69,66.247 08.2004 08.2004	GO(R4). No. 525/05/ ID dated 2005 7.37,00,000 11.5 5,80,74,590 1.26,24,911 7,06,99,501 05 2005	GO(R1) No. 225/ 05/ JD dated 2005 6.58,000 12.5 5,80,032 1,16,006 6,96,038 03.2005 03.2005	A0(Rt) No. 1318/05/A1D dtd 2005 1,50,00,000 15.5 1,52,81,301 24,64,726 1,77,46,027 09.05	REU No 1271 06 1D dated 2006 3.00.00.000 11.5 1.86.01.644 40.45.836 2.26.45.479 11.2006	50t Ms) No. 382.006 / ID dated 2006 75,00,000 11.5 51,79,726 11.26,027 63.05,733 03.2006	50(Rt) No 977/07/ ID dated 2007 9.00,000 11.5 4.86,30.822 1.05.71.918 5.92,02,740 07.2007	20(Rt) No 1116/07 ID dated 2007 93.00,000 11.5 49.28,490 10.71,411 59.99.961 08.2007	
				1. GO(Ms) No. 37/03/ ID dated 200 24.3.2003	3. GO(Ms) NO. 37/03/ ID dated 200 24.03.2003	1. GO (Rt. 37/03/ ID dated 200 24.03.2003	2. GO (Ms) No03/2003/ ID dated 200 04.01.2003	2. GO(Ms ) No. 37/03/ ID dated 200 24.03.2003	GO(Ms) No. 37/03/ ID dated 200 24.03.2003	GO(Ms) No. 37/03/ID dated 200 24.03.2003	3. GO(R1) No 6783/04 1D dated 2(0) 8.10.2004	3. GO( Rt) No. 1121/07/ ID dated 200 24.08.2004	2. GO(Rt), No. 525/05/ ID dated 200 26.05 2005	1. GO(R1) No. 225/ 05/ JD dated 200. 14.03.2005	3.GO(Rt) No. 1318/05/AID did 200 05.09.05	GO(Rt) No 1271 (6 1D dated 200) 10.11.2006	ষ		2. GO(Rt) No 1116/07 ID dated 200 23.08.2007	4 COUBLY Nov 078 // ED dated 2007
<b>53 50 50 50 50 50 50 40 40 40 40 40 40 40 4</b>	-	<b>Name of loance</b>		-			Sitharam Textiles Ltd	Steel Complex Ltd.	Travancore Sugars and Chemicals	Trivandrum Spinning Mili	55 KSCDC		Co-Operative sugars Ltd. Chiltur	KSTC	KAICO		Sitharam Textiles Ltd	CAPEX	KSBC	Rector

04.08.2009	1. (1. (1. (1. (1. (1. (1. (1. (1. (1. (	Proval           10         25,00           11         2,4,9,11           1,9,8,288         2,4,5,21           7,98,288         2,5,23,288           17,1,4,633         2,979           17,1,4,633         3,97,206           3,97,206         8,26,091           11,50,387         11,50,387           11,50,387         11,50,387           28,06,849         2,13,493           28,06,849         2,13,493           28,06,849         2,13,493	Interest dute axon 31.03.2012 <sup>+</sup> (5) (5) (5) (5) (5).24.705 (1,16,07,123 (5,72,54) (1,16,07,123 (5,72,54) (1,36) (1,16,07,123 (5,72,54) (1,37) (1,29,11,50) (1,20,11,50) (1,20	Rate of interval powersy lised         Rate of contentsy lised           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5           11.5         11.5	1,000 (3) (3) (3) (4) (4) (4) (4) (4) (4) (4) (4) (4) (4	1 set of           2007           2007           2007           2007           2007           2007           2008           2008           2008           2008           2008           2008           2008           2008           2008           2008           2008           2008           2008           2008           2008           2009           2009	<ul> <li>Nurction ardter Na.M. dister 23.07/11D dated 28.03.2007</li> <li>28.03.2007</li> <li>3. GO (R1) No. 1498: ID Dated 23.11.2007</li> <li>3. GO (R1) No. 34.07/11D dated 16.03.2007</li> <li>3. GO (R1) No. 311.07/AD dited 16.03.2007</li> <li>4. GO (R1) No. 170.08/11D dated 16.03.2007</li> <li>3. GO (R1) No. 278.08/11D dated 21.02.008</li> <li>3. GO (R1) No. 278.08/11D dated 21.02.2008</li> <li>3. GO (R1) No. 278.08/11D dated 21.02.008</li> <li>3. GO (R1) No. 278.08/11D dated 19.03.2008</li> <li>5. GO (R1) No. 278.08/11D dated 21.03.2008</li> <li>5. GO (R1) No. 278.08/11D dated 19.03.2008</li> <li>6. 10.2008</li> <li>6. 10.2008</li> <li>6. 10.2008</li> <li>6. 10.2008</li> <li>6. 10.2008</li> <li>1. GO (R1) No. 278.08/11D dated 19.03.2008</li> <li>5. GO (R1) No. 278.08/11D dated 27.62008</li> <li>6. 10.2008</li> <li>6. 10.2008</li> <li>6. 10.2008</li> <li>1. GO (R1) No. 278.09/11D dated 19.03.2008</li> <li>1. GO (R1) No. 278.09/11D dated 21.03.2008</li> <li>1. GO (R1) No. 278.09/10 dated 21.05.2009</li> <li>1. GO (R1) No. 278.09/11D dated 21.05.2009</li> <li>1. GO (R1) No. 278.09/11D dated 23.05.000</li> <li>1. GO (R1) No. 115.308/11D dated 21.05.2009</li> <li>1. GO (R1) No. 278.09/11D dated 21.05.2009</li> </ul>	Vancent foance Subaram Textiles I til Subaram Textiles Ltd Steel Complex Ltd. KAICO Autocast Ltd. Co- Operative sugars Ltd. Co- Operative sugars Ltd. Ketton Counters Ketton Counters Ketta State Drugs and Pharma Kerala State Salycitate & Kerala State Salycitate & Kerala State Drugs and Pharma Kerala State Salycitate & Kerala State Drugs and Pharma Kerala State Salycitate & Kerala State Salycitate & Kerala State Salycitate & Handustrise Ltd Tavaracote Titanium Products Chalaktudi Refractories Handicrafts Development Corporation	66 68 65 73 73 73 73 73 73 73 73 73 73 73 73 73
	36,08,932	6,44,452	29,64,479	11.5	90,00,00	2009	27.05.2009 2.GO(Rt) Noi 022/09 ID dated	Handictafts Development	80
Handicrafts Development 2.GO/Rt) No1022/09 ID dated 2009 97.00.000 11.5 29.64479 6.44432	11,95,562	2.13,493	9,82,068	11.5.	30,00,000	2009	3. GO(Rt) No 600/09/ ID dated 27.05.2009	Chatakkudi Refractories	6
Clabitickudi Refractories 3. GO(R1) No 600/09/ ID dated 2009 30,00,000 11.5 9,82,068 2,13,493 27,05,2009 27,05,2009 97,00,000 11.5 29,64,479 6,44,452	1.57,18,356	28,06.849	1,29,11,507	11.5	3,00,00,000	2008	GO(R1) No 690/08/ 1D dated 04.07.2008	Travancore Titanium Products	×
Travancore Titanium         GO(Rt) No 690/08/ ID dated         2008         3,00,00,000         11.5         1,29,11,507         28,06,849         1.           Products         04.07.2008         3.0000/9/ ID dated         2009         30,00,000         11.5         9,82,068         21,3,493           Chalakktudi Refractorics         3. GO(Rt) No 600/9/ ID dated         2009         30,00,000         11.5         9,82,068         2,13,493           Handrorafts Development         2.GO(Rt) No 1022/99 ID dated         2009         97,00,000         11.5         29,64,479         6,44,432	73,31,827	13,09,255	60,22,572	211	1,29,77,000	2008	1. GO(Rt) No. 278/08/ ID dated 19.03.2008	Travancore Plyweod Industries Ltd	-
Traveneore         Products         1. GO(Rt) No. 278/08/ ID dated         2008         1.29,77,000         11.5         60.22,572         13,09,255           Industries         19.03.2008         19.03.2008         2008         3,00,00,000         11.5         60.22,572         13,09,255           Travencore Titantum         0.07.2008         3,00,00,000         11.5         1,29,11,507         28,06.849         1.           Products         0.07.2008         3,00,00,000         11.5         9,82,068         2,13,493           Chalakfould Refractories         3.05,000         11.5         9,82,068         2,13,493           Handicrafts Development         2.607(Rt) No 1002/09 ID dated         2009         97,00,000         11.5         28,4439         6,44432	6,44,991	1.15.177	5,29,814	11.5	13,22,000	2008	5. GO(Rt) No 1153/08/ ID dated 06.10.2008	KSCDC	2
KSCDC         5. GO(Rt) No 1153/08/ ID dated         2008         13,22,000         11.5         5.29,814         1,15,177           Tavancore Plywood         06.10.2008         0.67(R) No. 278/08/ ID dated         2008         1,29,77,000         11.5         60.22,572         13,09.255           Industries Ltd         19.03,2008         0.03,2008         1,29,77,000         11.5         60.22,572         13,09.255           Products         0.07,2008         2008         3,00,00,000         11.5         1,29,11,507         28,06.849         1.           Products         0.407/2008         2009         30,00,000         11.5         9,82,068         2.13,493           Handfordit Refractorics         3. GO(Rt) No 600/09/ ID dated         2009         97,00,000         11.5         28,06.849         1.	64,42,169	11.50,387	52,91,782	511	1,14,96,000	2008	7. GO( RT). No. 340/08/ID dated 31.03.2008	Kerala state Salycitate & Chemicals	0
Kerala state Salycitate &         7. GO (RT). No. 340.08./ID dated         2008         1,14,96,000         11,5         52,91.782         11,50.387           Chemicals         31.03.2008         31.03.2008         13,23.000         11,5         52,91.782         11,50.387           KSCDC         56.07(R1) No. 1153/08/1D dated         2008         1,3,22,000         11,5         5,29,814         1,15,177           KSCDC         66.10,2008         06.10,2008         13,22,000         11,5         5,29,814         1,15,177           Industries         06.10,2008         1.007         2008         1,29,77,000         11,5         5,09,255         13,09,255           Industries         10         03.2008         2008         1,29,77,000         11,5         7,20,66,849         1,           Products         0.00,000         11,5         9,82,06,849         1,         2,30,66,849         1,           Clabibitic finatium         GO(R) No 600/09/1D dated         2009         30,00,000         11,5         9,82,068         2,13,493           Clabibitic finatium         2,05,000         11,5         9,82,068         2,13,493           Frankore Titanium         0,01,000         11,5         9,82,068         2,13,493           Clabib	46,26,108	8.26,091	38,00.017	11.5	81,88,000	2008	GO(Rt) No 278/08/ ID dated 19.03.2008	Kcrata State Drugs and Pharma	<u>a</u>
Kerała State Drugs and Pharma         GO(RT) No. 278/08/1D dated         2008         81,88,000         11,5         38,00,017         8.26,091           Krala State Drugs and Krala state Salycitate & Chemicals         7,00(RT) No. 340/08/1D dated         2008         1,14,96,000         11,5         52,91,782         11,50,387           Krala state Salycitate & Chemicals         31,03,2008         1,14,96,000         11,5         52,91,782         11,50,387           KSCDC         5. GO(R1) No. 1153/08/1D dated         2008         1,3,22,000         11,5         52,91,782         1,50,326           KSCDC         5. GO(R1) No. 1153/08/1D dated         2008         1,29,77,000         11,5         52,91,162         1,50,9255           Tavancore Plywood         10. GO(R) No. 278/08/1D dated         2008         1,29,77,000         11,5         52,91,1507         28,06,849         1,           Tavancore Titantium         GO(R) No. 690/08/1D dated         2008         3,00,00,000         11,5         72,911,507         28,06,849         1,           Products         3. GO(R) No. 690/09/1D dated         2009         30,00,000         11,5         7,309         21,3,493           Products         3. GO(R) No. 1022/09 1D dated         2009         9,00,000         11,5         2,13,493	22,24,351	3.97.206	18,27,146	1.511	39,37,000	2(108	2. GO ( Rt) No. 278.08/1D dated 19.03.2008	Kerala Gurments	c
Kerala Garments         2. GO (R) No. 278.08.71D dated         2008         39.37,000         11.5         18.27,146         3.97.206           Kerala State Drugs and         19.03.2008         19.03.2008         81,88.000         11.5         38.00.017         8.26,091           Kerala State Drugs and         19.03.2008         20.08         1,14,96,000         11.5         38.00.017         8.26,091           Reals state Salycitate &         7. GO(R1) No. 340.08/ID dated         2008         1,14,96,000         11.5         52.91,782         11.50,387           Kerals state Salycitate &         7. GO(R1) No. 340.08/ID dated         2008         1,14,96,000         11.5         52.91,782         11.50,387           Kerals state Salycitate &         7. GO(R1) No. 340.08/ID dated         2008         1,32,2000         11.5         52.91,782         11.50,387           KSCDC         5. GO(R1) No. 1153.08/ID dated         2008         1,29,77,000         11.5         52.91,782         11.50,387           KSCDC         6.0.02008         78.08/ID dated         2008         1,29,77,000         11.5         52.91,782         13.090,255           Taramoter Plywood         1. GO(R1) No. 278.08/ID dated         2008         1,29,77,000         11.5         13.09,255         17.00,205	76,36,137	13.63.596	62,72,541	11.5	1,45,00,000	2008	2.GO(Rt) No. 87/08/ ID dated 27.6.2008	Keltron Counters	2
Ketton Counters         2.CO(R1) No. 87.08/ 1D dated         2008         1.45,00,000         1.1.5         62.72.541         13.63.596           Kerala Gurments         2.76.0 (R1) No. 278.08/1D dated         2008         39.37,000         11.5         62.72.541         13.63.596           Kerala Gurments         2.76.0 (R1) No. 278.08/1D dated         2008         39.37,000         11.5         18.27,146         3.97.206           Kerala Gurments         2.76.0 (R1) No. 278.08/1D dated         2008         81.88,000         11.5         58.00.017         8.26.091           Norman         19.03.2008         1.9.03.2008         1.14.96,000         11.5         52.91.782         11.50.387           Kerala state Salycitate & 1.03.2008         1.14.96,000         11.5         52.91.782         11.50.387           KSCDC         5.GO(R1) No. 278.08/1D dated         2008         1.3.22.000         11.5         52.91.782         11.50.387           KSCDC         5.GO(R1) No. 1153/08/1D dated         2008         1.3.22.000         11.5         52.91.782         11.50.387           KSCDC         5.GO(R1) No. 1153/08/1D dated         2008         1.2.27.000         11.5         52.91.782         11.50.325           Travancote Flywood         1.60.02.000         11.5         52.91.78	96.01,942	17,14,633	78,87,310	115	1,69,95,000	2008	3. GO(Rt) No. 278.08/ ID dated . 19.03.2008	Co-Operative sugars Ltd. Chittor	5
Co-Operative sugars Ltd.         3. GO(Rt) No. 278/08/ ID dated         2008         1,69,95,000         11.5         78,87,310         17,14,633           Chittar         2.0.00 retrive sugars Ltd.         19.03,2008         2.00 retrive sugars Ltd.         19.03,2008         1,45,00,000         11.5         62,72,341         13,63,596           Keltron Counters         2.0.00 RN No. 87/08/1D dated         2008         1,45,00,000         11.5         62,72,341         13,63,596           Kerala Gumments         2. GO (R1) No. 278.08/1D dated         2008         81,88,000         11.5         827/146         3,97,206           Kerala State Drugs and         19.03,2008         1,14,96,000         11.5         52,91,782         11.50,387           Kerala state Salyciate & 7. GO(R1) No. 278/08/1D dated         2008         1,14,96,000         11.5         52,91,782         11.50,387           Kerala state Salyciate & 7. GO(R1) No. 1153/08/1D dated         2008         1,14,96,000         11.5         52,91,782         11.50,387           Kerala state Salyciate & 7. GO(R1) No. 1153/08/1D dated         2008         1,14,96,000         11.5         52,91,782         11.50,387           Kerala state Provo         1.03,2008         1.14,96,000         11.5         52,91,782         11.50,325           Tavancer	16,685	5.6.2	13.705	511	29.000	2008	2. GO(Rt) No. 170 /08/ ID dated 21.02.2008	Autocast Ltd.	8
Autocast Ltd.         2. GO(R1) No. 170. /08/ ID dated         2008         29.000         11.5         13.705         2.979           Co-Operative sugars Ltd.         21.02.2008         20.08/ ID dated         2008         1.69.95.000         11.5         78.87.310         17.14.633           Co-Operative sugars Ltd.         31.02.2008         1.9.03.008         2008         1.45.00,000         11.5         78.87.310         17.14.633           Co-Operative sugars Ltd.         2.60(R1) No. 87/08/ ID dated         2008         39.37,000         11.5         62.72.541         13.63.596           Keltron Counteris         2.60(R1) No. 278.08/ ID dated         2008         39.37,000         11.5         827.146         3.97.206           Kerala State Drugs and         GO(R1) No. 278.08/ ID dated         2008         1.14.96,000         11.5         38.00.017         8.26.031           Pharma         2.60(R1) No. 340.08/ ID dated         2008         1.14.96,000         11.5         52.91.782         11.50.387           Kerala state Salycitate &         7.60(R1) No. 340.08/ ID dated         2008         1.3.20.00         11.5         52.91.782         11.50.387           Kerala state Salycitate &         7.60(R1) No.153.08/ ID dated         2008         1.29,77.000         11.5         52.91.782	68,18,630	1.00.2.740	58,15,890	14.5	80,00.000	2007	4.GO(Rt.) No. 511/07/AD did 28.03.07	KAICO	20
KAICO         4 GO(RL) No. 511/07/AD did         2007         80,0000         14.5         58,15,890         1,00.2,740           Autocest Ltd.         2 (G(R) No. 170/08/ ID dated         2008         29,000         11.5         13,705         2.979           Autocest Ltd.         2 (G(R) No. 170/08/ ID dated         2008         1,69,95,000         11.5         13,705         2.979           Co-Operative sugars Ltd.         3 (G(R) No. 278/08/ ID dated         2008         1,45,00,000         11.5         78,87,310         17,14,633           Co-thitur         2 (G(R) No. 278/08/ ID dated         2008         1,45,00,000         11.5         62.72,541         13,63,506           Ketten Counters         2 (G(R) No. 278/08/ ID dated         2008         39,37,000         11.5         82.7146         3,97,206           Kettala Garments         2 (G(R) No. 278/08/ ID dated         2008         1,14,96,000         11.5         52.91,782         11.50,381           Kerala State Drugs and         G(R) No. 340.08/ ID dated         2008         1,14,96,000         11.5         52.91,782         11.50,381           Kerala State Salycitate & 7. GO(R) No. 153/08/ ID dated         2008         1,14,96,000         11.5         52.91,782         11.50,381           Kerala State Salycitate & 7. GO(R) No.	1.41,30,411	25,23,288	1.16,07,123	11.5	2,00.00,000	2007	4. GO(Rt) No. 34/07/ ID dated 16.03.2007	Steel Complex Ltd.	×
Stert Complex Lut.         4. CO(R1) No. 34/07 (1D dated         2007         5/00 (0) (0)         11.5         11.16.07.1.23         25.3.2.388         1.           KAICO         2.00.000         14.5         58,15,890         1.00.2.740         2.072         2.072         2.072         2.072         2.072         2.072         2.072         2.072         2.072         2.072         2.072         2.072         2.072         2.072         2.072         2.072         2.072         2.072         2.073         2.073         2.073         2.073         2.073         2.073         2.073         2.072         2.072         2.073         2.075 <td>44,70,411</td> <td>7,98,288</td> <td>36,72.123</td> <td>11.5</td> <td>75.00,000</td> <td>2007</td> <td>5. GO (Ms) No 1022/07 dated 29.12.2007</td> <td>Sitharam Textiles Ltd</td> <td>5</td>	44,70,411	7,98,288	36,72.123	11.5	75.00,000	2007	5. GO (Ms) No 1022/07 dated 29.12.2007	Sitharam Textiles Ltd	5
Subaram Textiles Lid         5. CO (Ms) No. 102207 Jaied         2007         75.00,000         11.5         11.6/07.123         7.98.288         1.           Shert Complex Lid         4. CO(Rt) No. 34/07/10 dated         2007         2,00.000         11.5         11.6/07.123         25.33.288         1.           Shert Complex Lid         4. CO(Rt) No. 511/07/AD dated         2007         80.00         11.5         13.705         2.979           Autocast Lid         2. GO(Rt) No. 511/07/AD dated         2008         1.69.95.000         11.5         13.705         2.979           Autocast Lid         2. GO(Rt) No. 770 /08/1D dated         2008         1.69.95.000         11.5         7.877.316         17.14.633           Co- Operative sugars Lid.         2. GO(Rt) No. 770 /08/1D dated         2008         1.65.95.000         11.5         62.77.541         13.63.546           Chitter         2. GO(Rt) No. 278/08/1D dated         2008         1.45.00.000         11.5         62.77.541         13.63.546           Kerala Gamments         2. GO(Rt) No. 278/08/1D dated         2008         1.45.00.000         11.5         62.77.541         13.63.546           Kerala Gamments         2. GO(Rt) No. 278/08/1D dated         2008         1.45.00.000         11.5         52.91.782         11.50.387 <td>30,49,315</td> <td>5.44.521</td> <td>25.04.795</td> <td>511</td> <td>90,00,00</td> <td>2002</td> <td>4: Go (Rt) No 1498 ID Dated 23.11.2007</td> <td>Sithaum Textiles I til</td> <td>5</td>	30,49,315	5.44.521	25.04.795	511	90,00,00	2002	4: Go (Rt) No 1498 ID Dated 23.11.2007	Sithaum Textiles I til	5
Sthharam Textiles Lid         3. G(R) No. 1496: 1D Tated         2607         55.00,000         11.5         25.64.795         544.521           Sthharam Textiles Lid         3. G(O) (MS) No. 102207 dated         2007         75.00,000         11.5         3.6.72.123         7.98.288           Stharam Textiles Lid         3. G(O) (MS) No. 102207 dated         2007         500,000         11.5         11.607.123         25.33.288         1.           Stell Complex Lid         16.03.2007         3.007 (No. 34.077 (D dated         2.007         80.00.000         14.5         58.73.590         1.00.2.740           Autocest Lid         2. 2008)         3.07 (No. 710.08/ ID dated         2.008         1.65.95.000         11.5         13.705         2.979           Autocest Lid         3. (0.2018)         2. 2078         2. 2070         11.5         13.705         2.979           Autocest Lid         3. (0.018)         1.460         2008         1.45.00,000         11.5         13.705         2.979           Autocest Lid         3. (0.018/ ID dated         2008         2.9700         11.5         13.6.536         17.46.091           Kelton Counters         2. (0.718)         1.45.00,000         11.5         7.8.7341         13.6.5.96         17.6.091	23,79,501	4,24,911	19,54,590	11.5	33,90.000	2007	00(Rt) No 422/07/ II) dated	OUETCOS	53
OUETCOS         COCREN No 472.07/ 1D dated         2007         33.90.000         11.5         19,54,590         4,24.911           Yihnum Trevits Lid         3.01.2007         3.01.2007         75.00.000         11.5         26.72.123         7.98.288           Shihnum Trevits Lid         3.01.2007         3.07.000         11.5         3.6.72.123         7.98.288           Shihnum Trevits Lid         3.01.2007         3.000         11.5         1.16.07.123         2.323.288         1.           Shihnum Trevits Lid         3.01.2007         3.000         11.5         1.16.07.123         2.323.288         1.           Sheft Complex Lid         2.001.001         14.5         36.72.123         7.98.289         1.00.2740           KAICO         4.60(Ru) No. 511.07/MD dated         2007         80.0000         14.5         56.72.541         13.53.596           Annocest Lid         1.60.3.2007         3.93.7000         11.5         1.37.65         2.979           Annocest Lid         1.00.2.008         1.45.00.000         11.5         62.72.541         13.65.396           Chitter         2.000 cunters         2.000         11.6         9.37.010         11.5         5.97.206           Chitter         3.00.2000         11.5	( aterest ) Penal Interest) $(\mathcal{Z})$	interest due (a 2.5%) (7)	as on 31.03.2012' (₹)	interest of content- potary loan	(₹)	santian			÷
OUFTCOS         COORTIN MANUAL         MANUAL <t< td=""><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td>Variate frances</td><td>7</td></t<>								Variate frances	7

	Fotal	(Interest 2) Penal	}nterest) (₹1	34.71.34R	2.16.34.402	5,40,682	1.87,75.726	47.08,108	32,47,233	20,36,988	1.06,66,849	43.01.444	21,88,930	\$2.14,405	26,89,151	26.38,678	105,48,52	2.26.76.164	1,43,06,849	1,43,06,849
	Penal	interest due (a 2.5%)	( <u>}</u> )	19,884	38,63.286	96,550	33.52,808	8.40,733	5,79,863	3.63.748	19.04,795	7.68,115	3.90,880	9.31,144	4,80.205	4,71,193	4.07.947	40,49,315	25,54,795	25,54,795
	Interest due	av 60 41.003.201225	ز <del>د</del> ا	28,51,464	1.77,71,116	4,44,131	1.54,22,918	38,67.374	26,67,370	16.73.240	87,62,055	35,33,329	17,98,049	42,83,261	22.08,945	21.67,486	18,76,554	1,86,26,849	1,17,52,055	1,17,52,055
	Rate of	tarates of confera-	perary Jean	11.5	11.5	11.5	115	11.5	11.5	11.5	11.5	115	11.5	11.5	11.5	11.5	- 11.5	11.5	11.5	11.5
	1 ooo	i∛)		92,35,000	5,13,23,000	12.78,000	5,18,00,000	115,69,000	85,00,000	46.06.000	3.00.00,000	1.31.78 (60)	53.94.000	1.84.21.000	95,00,000	62.37,000	73.08,000	8,00,00,000	5.00.00.000	500,000,000
	Year of sumtion			600 <u>5</u>	2009	2009	2009	2009	2009	2009	2009	2009	2009	2010	2010	2010	2010	2010	2010	3010
Lanatine and - Y o 1	zancina arace va. date			2. GO(Rt) No 974/2009/ ID dated	1. GO(RI) NO. 422/09/ ID dated	6. GO(RI) No 375:09/ ID dated 24.03.2009	GO(Rt) No. 1152/09/ID dated 29.08.2009	2.GO( Rt) No. 529/ 09/ID dejed 05.05 2009	2. GO(R1) No. 884/09/ ID dated 09.07.2009	6. GO (Ms) No. 144/09 / ID dated 2.02 2009	1. GO(Rt) No. 1211/09/ ID dated 16.09.2009	2. GO(Rt) No. 151 7/09/ ID dated 1.12.2009	2. GO( Rt.) No. 550/09/ ID dated 8.5.2009	3. GO (Ms) No. 394/10/ ID dated 24.03.2010	3. GO(Rt) No 394/10/ 11) dated 24.03.2010	2. GO(Rt) No. 394/10/ 1d dated 24.03.2010	7. GO(Ms) No 05/10/ ID dated 06.01.2010	3, GO9 Rt ) No. 382/ 10/ID dated 23.3.2010	4. GO( R1) No 313/10/ID dated 16.03.2010	GO(Rt) No. 1597.07 / ID dated 16.03.2010
Value of losses	A386(6) (A 1007)			Kerala Ceramics Ltd.	Kerals State Detergents & Chemicals	KSCDC	KSIDC	KSTC	Quiton Co-operative Spinning Mill	Sitharam Textiles Ltd	Steel and Industrial forgings LId.	Steel and Industrial forgungs Ltd.	Travancore Plywood Industries Ltd	Autocast Ltd.	Kcrala Ceranics Ltd.	Kerals State Detergents & Chemicals	kscdc	KSTC	kstc	Kunnathara Textiles
7	λ0.			22 22	8	<b>X</b>	85	<b>9</b> 8	87	88	89.	6	16	92	93	94	95	96	67	86 6

1,56,40,69,871 33,15,13,030 1,89,55,82,901	33,15,13,030	1,56,40,69,871				Totat		
						31.03.10		
			6.4	2,15,00,000	2010	5.GO(Rt.) No. 640/10/AD dtd	KAICO	101
73.20.014	1076471	12 67 67				24.03.2010	-	
		+10'/11'76	C	3,96,00,000	2010	GO(Rt) No 394/10/ ID dated	100 Traco Cable Company	<u>00</u>
112 00 512	DOA IMAC	41010				24.03.2010	Co.	
- x112127	162,6	24.152	5.11.5	1.04.000	2010	Metro Politan Engineering 3. GO(Rt) No 394/10/ ID dated	Metro Politan Engineering	£
			ព្រះព					
	(a 25 %) (7)	- 71017-50717 (£)	of content- porary hear	(≩)				Ś
ē	interest due	ay 00	Hate of		Vear of sanction	Sanction order No.& date Y car of Loop sanction Amount	Name of loanee	5. 7
Latal	13,000							

\*\* (() can amount \* rate of int.): 365 ] \* No. of days from date of G.O to 31/3:12

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